After I get the report, if I feel that there is something about which I should discuss with the leaders of the Opposition and thereafter try to find a solution, try to see how best we can find a way out, certainly we will try our level best. Thereafter, I will come to the House and report to you and tell you the ultimate outcome of the discussion that we held today.

SHRI CHATURANAN MISHRA: Before the Session ends;

THE VICE-CHAIRMAN (SHRI MD. SALIM): I adjourn the House for lunch for one hour.

The House then adjourned for lunch at forty-eight minutes past one of the clock.

The House reassembled after lunch at forty-nine minutes past two of the clock, **The Vice-Chairman (Shri Suresh Pachouri)** in the Chair.

MOTION REGARDING THE SEVENTH REPORT OF THE COMMITTEE ON RULES—CONTD.

SHRI RAMESHWAR THAKUR: With reference to the motions regarding the seventh report of the Committee on Rules, in deference to the wishes of the Members, I move that:

"(iv) The proposed New Rule 40 A be *deleted*."

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): I shall now put the amended motion to vote.

I. "That the Seventh Report of the Committee on Rules presented to the Rajya Sabha on the 14th February, 1995 be taken into consideration."

II. "That this House agrees with the recommendations contained in the Seventh Report of the Comittee on Rules, presented to the Rajya Sabha on 14th February, 1995 with the following amendments, namely:

(i) In the proposed amendment to sub-rule (2) (vii) of Rule 47 *for* figures "50" *substitute* figures "100".

(ii) In the proposed new Rule 51 (A) *for* figures "150" *substitute* figures "175".

(iii) Committee's recommendation regarding the acceptance of notices on FAX may be *deleted*.

(iv) *The proposed* New Rule 40 A be *deleted*."

The motions was adopted.

THE NATIONAL ENVIRONMENT TRIBUNAL BILL, 1995.

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): Mr. Vice-Chairman Sir, I beg to move:

"That the Bill to provide for strict liability for damages arising out of any accident occurring while handling any hazardous substance and for the establishment of a National Environment Tribunal for effective and expeditious disposal of cases arising from such accident, with a view to giving relief and compensation or damages to persons, property and the environment and for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be taken into consideration."

In doing so I submit that this Bill seeks to fulfil a long-felt demand for some mechanism for effective and expeditious relief and compensation for damages to persons, propert and

environment, particularly to victims of accidents in hazardous industries or operaions, including those occurring during transport of hazardous substances. The growth of hazardous industries and operations which produce many industrial and domestic goobs needed by people is essential for our development and in recent times there has been a tremenous increase in the number of such industries. However, it has also increased the risk of accidents, not only to the workmen but also to others who may be in the vicinity of the accident sites. Very often, the people affected by such accidents belong to the weaker strata of society with little capacity to secure compensation for their sufferings. Workers who are victims of such accidents in hazardous industries are protected by the Workmen's Compensation Act, 1923 and by Employee's State Insurance Act of 1948, but the members of the public in the surrounding areas are not assured of any compensation except through long legal procedures.

I need hardly emphasise the social importance of this Bill for protection of the environment. We face serious environmental problems and the health and integrity of our natural resources are in danger. Environment pollution caused by unplanned. Principle of strict civil liability and setting up of a National Environment Tribunal to deal with concerns relating to inherently dangerous activities had originally arisen in the judgment of the Supreme Court of India pertaining to the Oleum Gas leak from the Sriram Food Fertilisers Industries. The Court had observed that an enterprise which is engaged in such activities poses potential threat to the health and safety of the persons working in the factory and residing in the surrounding area; and owes an absolute non-delegable duty to the community. The Supreme Court has also observed in Charan Lal Sahu Vs. Union of India in the Bhopal Gas Leak Case that, under the existing civil law, damages are determined by the Civil Courts, after a long drawn litigation, which destroyed the very purpose of awarding damages. In order to meet the situation, to avoid delay and to ensure immediate relief to the victims it was suggested that the law made by Parliament should provide for the constitution of Tribunals regulated by special procedure, for determining compensation to victims of industrial disaster.

The United Nations Conference on Environment and Development held at Rio de Janeiro in June 1992, has also called upon States to develop National Laws regarding liability and compensation for the victims of pollution and other environmental damages.

The number of Public interest litigations and court cases seeking compensation for damages to human health and the environment, particularly contamination of sub-surface water, is increasing. There is also an increasing trend in the number of industrial disasters. It has now become necessary to codify, streamline and develop the principles of strict liability for damage arising out of liability for damages arising out of handling of hazardous substance as defined in the Environment (Protection) Act, 1986

There exists a set of laws to regulate pollution and to penalise the polluter but there is no mechanism to compensate those who become the victims of environmental degradation brought about by the callous activities of establishments carelessly handling hazardous substances. The compensation under the Public Liability Insurance Act envisages only interim relief. Litigation under the Law of Tort are extremely time consuming and evidence of liability and quantification of the compensation is very difficult to establish. As the present system of jurisprudence does not provide for compensation for environmental damage, it is proposed to

develop the law of strict liability and to set up special legal institutions to redress this deficiency and also make adequate arrangements for interim relief.

I would like to highlight briefly the main aspects of the proposed Bill. The Bill seeks to establish a Tribunal with its benches in each State and Union Territory, or for a group of States or Union Territories in a phased manner. In the first phase, in addition to the principal bench at Delhi, benches are proposed to be set up in Bombay, Calcutta and Madras. The Tribunal will consist of a Chairperson, Vice-Chairperson, Judicial and Technical Members. Jurisdiction, powers and authority of the Tribunal may be exercised by its benches. A bench shall consist of a judicial member and a technical member.

The Tribunal shall not be bound by the procedure laid down in the Code of Civil Procedure but shall be guided by the principles of natural justice. The Tribunal shall have power to regulate its own procedure, and also would enjoy powers vested in a civil court while trying a suit in respect of summoning and enforcement of attendance of any person, taking evidence on oath and affidavits, powers requiring the discovery and production of documents, including requisition of any public record or document.

Access to the Tribunals will be available to the aggrieved persons or entities and representative bodies in the field of environment by making an application. On receipt of such an application, the Tribunal may, if satisfied after inquiry, admit the application for adjudication. If the Tribunal is not so satisfied, it may summarily reject the applications after recording reasons.

The Tribunal will entertain claims for compensation for damage if it is presented within 5 years from the occurrence of the damage. No other civil court shall have jurisdiction to entertain any claim or action which can be entertained, tried or dealt with by the Tribunal.

No application fees shall be charged in respect of cases brought before the Tribunal from persons whose income is below prescribed limits and from representative bodies; others will be required to pay a fee not exceeding Rs. 1000/- to be determined by rules.

Appeals from the Tribunal will lie with the Supreme Court.

Non- compliance of Tribunals directions or orders will be punishable with imprisonment upto 3 years or with fine which may extend to Rs. 10 lakhs or both. The orders will, however, be passed after the accused is given an opportunity to show cause.

The proposed Tribunal Bill was introduced in Lok Sabha in the Monsoon Session of the Parliament in 1993 and during the

3 P.M. Monsoon Session of the Parliament in 1993, the Bill was referred to the Department-related Parliamentary Standing Committee on Science & Technology and Environment & Forests based on the recommendations of the Committee, two official amendments, one for replacing the words, 'Chairman and Vice-Chairman' wherever they occur in the Bill by the words 'Chairperson' and 'Vice-Chairperson' and the other for the addition of a new sub-clause:

"(2) The Tribunal may, if it think fit, take up the cases for claims for compensation Suo-Motu"

in the existing Clause-5 of the Bill were taken into consideration and were passed. The Suo-Motu power to the Tribunal was accepted because it was felt that the victims of the accident generally belong to lower strata of society and these victims either are too poor or are ignorant about their right for compensation.

During the debate in Lok Sabha, we have also accepted the consensus of Hon. Members keeping in view their strong sentiments as also the recommendation of the Parliamentary Standing Committee to delete the exemption contained in clause-4 of the Bill to bring in the Public Sector organisations at par with the Private Sector. The exemption of Clause-4 will fulfil the demand made by various sources who had alleged discrimination between the governmental bodies and the private sector units.

The proposed Bill was also debated in the media for some time. Various legal bodies and voluntary organisations have made certain comments on the provisions of the bill. The main comments relate to (i) the limited scope of the Bill, (ii) exclusion of radio-active substances, and (iii) exclusion of workmen from the ambit of the bill. We have also received suggestions on the incorporating additional provisions for right to information, merger of public liability in the proposed bill and for shortening of time for making application for compensation.

Hon'ble Members of this House may appreciate that the scope of the proposed tribunal bill was restricted to accidents occurring while handling hazardous substances because damage caused by the substances other than those which are notified as hazardous are not easily amendable to assignation of cause-effect relationships and computation of losses. Including other substances also may lead to greater number of litigations. Before embarking upon such an unfamiliar area of liability and compensation, the Ministry of Environment and Forests would like to gain experience from the operation of the limited scope of the Tribunal Bill.

Radio-activity has not been included in the proposed Bill because there is a separate legal mechanism under which the victims of radio-activity can claim compensation. Similiar is the case of workmen who are covered under the Workmen Compensation Act.

Though there is no separate provision for the right to information in the proposed bill, the proedure to be adopted by the tribunal shall have enough scope for transprency. The time limit for application claiming compensation is not too short as perceived by various organisations because the manifestation of the symptoms of carcinogenesis have a long gestation period, sometimes upto twenty years.

As regards the merger of the Public Liability Insurance Act 1991, with the National Environment Tribunal Bill. We are of the opinion that the experience of the working of the Public Liability Insurance Act should be awaited for some time, before taking decisions to merge it with the proposed bill.

Sir, we consider this to be a very important social Legislation and the first of its kind in the world for providing relief, and compensation to victims of accidents while handling hazardous substances. We believe that the very scheme of the Bill will create a safety consciousness among the industries and protect the interest of people living in the neighbourhood of factories, while saving and conserving the environment.

With these words Sir, I move the motion.

The question was poposed.

SHRI GOPALSINH G. SOLANKI (Gujarat): Mr. Vice-Chairman Sir, the Bill has been brought in because of the promise that had been given by India during the United Nations Conference on Environment and Development in the year 1992, regarding the liability and compensation from the victims of pollution and other environmental damages. The object of the Bill is also very good. It is to provide for strict liability for

damage arising out of the accidents occuring while handling any hazardous substances and for the establishment of a National Environmental Tribunal for effective and expeditious disposal of the cases arising from such accidents with a view to giving relief and compensation for the damages to life, property and envionment and for matter connected thereto. The Bill has been divided into five chapters. First chapter deals with Preliminary; the second chapter deals with compensation for death of, or injury to, a person and damage to property and environment; the third chapter deals with Establishment of National Environment. Tribunal and Benches thereof; the fourth chapter deals with Jurisdiction and Proceedings of the Tribunal; and the fifth chapter deals with Miscellaneous regarding penalty and reliance of the rules etc. I would like first to point out clause 2 (d). It defines environment. But, at the same time, I would also like to ask a question whether in contravention of this particular thing which has been defined in environment, whethr the Ministry is going to penalise the person who are liabse.

[The Vine-Chairman (Miss Saroj Khaparde) in the Chair].

Now, I come to clause 21. It is very much precarious and cannot be understood at all—the definition of Technical Member. Technical Member means a Member of Tribunal who is not a Judicial Member within the meaning of the clause. I would like to know who could be a Technical Member and whether that Technical Member is having any qualification or not. But in the latter part of this Bill, of course, the definition has been given, but so far the term 'Technical Member' is not all defined in the Bill. Then, in the Explanation also, it is said, "in the case of Tribunal having two or more Vice-Chairman reference to the Vice-Chairman in this Act shall be construed as a reference to each of the Vice-Chairman". What kind of referenne? What happens if there is a difference of opinion on the part of the Members while taking some decision or how many Chair-Persons would be there? The, clause 0(30) is also ambiguous. In the case of a company, with its directors, managers, secretaries and other officers, who is directly in charge of and is responsible to the company or conduct of the business of the company? It is a question of vicarious liability. If the number of directors is more than one, if the number of managers is more than one, functioning in different capacities, if the number of secretaries is more than one,, whom are you going to hold responsible? I would like to suggest that there should be a vicarious liability so far as the directors managers and secretaries are concerned. Otherwise, it cannot be ascertained as to which person should be held responsible for the offence. Thereby we would be giving a chance to the peroons who have committed the offence to escape from their responsibility. We would not be able to fix the responsibility in judicial proceedings.

Then, I would like to refer to Explanation (ii) to sub-clause (2) of clause 3 of the Bill. It says:

> "injury" includes permanent total or permanent partial disability or sickness resulting out of an accident.'

Here, I would like to point out that Pollution Control Boards have been formed in almost all the States. There are some mineral industries which cause air pollution and water pollution continuously. These have not been taken into account. These industries are cotinuously polluting the atmosphere and causing damage to the health of the people who are re-

siding nearby these industries. In fact, the view of the scientists is that no industry should be located within a two-kilometre radius of any human habitation. This perscription is not being followed. As a result of this, the environment is polluted and it is proving hazardous to the health of the people.

I would like to give an example here. There is a glass factory, the Ballabh Glass Factory, in Gujarat. Around this factory, within four years, more than 225 people have died. No action had been taken. Suits were filed for compensation, but nothing came out of it. They could not fix the responsibilty on that company. Similarly, there are petroleum companies. There are plastic factories. They are Continuously polluting the atmosphere. The petroleum companies release the oil efflunts into the land. For miles together, the water has been polluted. This poses a great danger to the health of the common people livng nearby.

Then, Madam, I would draw your attention to sub-clause (4) of clause 4. It says:

"The Tribunal shall have and exercse, the same jurisdiction, powers and authorty in respect of the matters specified in the Public Liability Insurance Act, 1991, as the Collector has and may exercise and; for this purpose, the provisions of that Act shall have effect subject to the modification that the references therein to the Collector shall be construed as including a reference to the Tribunal."

I would like to submit that so far as the question of jurisdiction is concerned, it is nowhere defined in this Bill. It says that the Tribunal shall have the same jurisdiction, etc., as that of a Collector. Even in the Public Liability Insurance Act, the jurisdiction of the Collector is not defined.

Then, sub-clause (5) of the same clause, i.e. clause 4; prescribes an application fee of Rs. 1,000/-. Madam; the people who are the victims of such accidents are only the poor people. Therefore, I think, this fee is exorbitant. One cannot expect the dependents of the victoms to pay such a huge fee.

This is not at all necessary. It could be submitted by a nominal charge of one or two rupees. There are different procedures in different parts of the country. In Madhya Pradesh, for a case under the Motor Vehicles Act, stamp worth Rs. 15/- is required even if lakhs of rupees are claimed. In Gujarat, for the fourt-fee stamp we have to pay half the ad-valorem on the amount of compensation. In Bombay, indeed in Maharashtra, we have to pay just Rs. 15/-. Why can't we introduce just a token amount of one or two rupees? You can recover the stamp amount from the amount of compensation. If a poor person who comes to the court or the Tribunal, has to pay Rs. 1,000/- at the initial stage, he cannot afford this amount. Therefore, clause 5 is not at all required. Of course, at a later stage, the Bill speaks of annual income of person. They want to decide a particular limit of annual income for payment of the fee. I think, sub-clause (5) is not at all needed.

Then, sub-section 5(1) says that the Tribunal, after an enquiry, may reject the application summarily. Once an application is received and accepted by the Tribunal, the evidence has to be recorded. In the latter part of the Bills, it has been stated that all proceedings would not be according to the Civil Proneedure Code, but there would be semi-judicial proceedings. It is in the inter-

est of the affected people who are going to be compensated through the Tribunal that no summary rejection procedure should be there. The evidence has to be recorded, after which, if the Trbunal finds that the application deserves to be rejected, then, it could be rejected.

Then, in sub-clause (2) also the word "Just compensation" has been used. I want to know what you mean by compensation. Yoy have not laid down any table or schedule of compensation as to hcw much compensation can be there in case of death, injury, permanent disability, partial disability and sickness. I find some tables or schedules in the Workmen's Compensation Act. We find them in the Motor Vehcles Act also. There are some criteria settled by the courts also, accordng to the income of the person, his social status, his monetary status. What do you mean by Just compensation? It could be Re. 1/- or it could be Rs. 1 crore. If a person dies in an aeroplane accident, the compensation is between Rs. 5 lakhs and Rs. 7 lakhs. If a person dies in a railway accident, the compensation is between Rs. 1 lakh and Rs. 2 lakhs. If an engineer dies, under the motor accident claim, his famly can get Rs. 15 lakhs. But, just one rupee can also be a Just compensation. So, there should be a fixed table of compensation.

Then, I draw your attention to sub-clause (4)(f). Reviewing its decisions is also not necessary. Can a Judge who has delivered a judgement review his own decision? One has to go in an appeal or in revision. Here we find that the Tribunal itself which has passed an order or an award, can go in for a revision. This is not correct. One has to go in appeal. The appellate authority, according to this Bill, is the Supreme Court. If an applicant goes to the same court, in case of dismissal by default of an ex-partie order, the court can review it, but not in the case of a judgement or an order which is finally passed. About the interim injunction, one can get the interim order only when he goes with the copies of the documents to be supplied to the opponent. That is there in clause 7(a). So, once the party supplies the copies which may be correct or may not be correct, he gets the injunction. This is harmful in respect of both the opponent and the applicant.

In clause 9(1), I think it is a typographical mistake. It says: "The Tribunal shall consist of a Chairperson man". If it is meant for the male only, then it is discrimination against women. When you are going to have a policy of their 33 per cent representation in all walks of life, then this word 'Chairperson man" should not be there. I do not know how it has been printed or whether it is a typographical mistake. But, how it is to be construed, I take it for granted.

SHRI KAMAL NATH: It is a misprint. I had brought this amendment. First it was Chairman. The Parliamentary Standing Committee had observed that it should be changed to Chairperson. While this Bill was being considered in the Lok Sabha, there was an amendment which I had moved saying wherever the word 'Chairman' existed, it should be replaced by "Chairperson". Obvously this is a printing mistake. We have gone through the amendment procedure in the Lok Sabha for this very reason.

SHRI GOPALSINH G. SOLANKI: In the same clause, sub-clause (b) says: "Provided that every bench constituted in pursuance of this Clause shall include at least a judicial member and one technical member."

The word 'Technical member' has been used in many clauses and sub-clauses of this Bill, but till the last moment it has not been defined. I will come to it later, how it has been defined. It has been defined as a man who has technical knowledge or has experience or has served somewhere in the capacity of Secretary or Additional Secretary. I would say that a man who has served or a man who has experience cannot be said to be a tenhnical person. He must have technical qualification. But this particular Bill lacks this thing.

Then in clause 10 also, "A person shall not be qualified for the appointment of Chairperson unless (a) is or has been a judge of Supreme Court or High Court; (b) has for at least two years held office of Vice-Chairman." You are going to appoint the tribunal politically but I do not understand how a Vice-Chariperson could be available, who has put in two years of experience. But, why has it been inserted? I would say it is in the political purpose and the whole Bill has been produced with a bureaucratic view of it getting fit into it.

"(2) A person shall not be qualified for appointment as the Vice-Chairperson unless he—

(a) is, or has been, a Judge or a High Court; or

(b) has for at least two years held the post of a Secretary to the Government of India or any other post under the Central or a State Government carrying a scale of pay which is not less than that of an Additional Secretary to the Government of India;"

They are going to oblige the people who have retired from the service. The age of the Member of this Tribunal would be 65 years. Therefore, the Government is going on trying to have a political mileage.

Madam, I draw your attention to clause 10 (c) (ii), "has adequate knowledge of, or experience in legal administrative scientific or technical aspects of the problems relating to environment." ..(Time bell). Madam, I think I have 22 minutes and I am the only speaker from my party.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): I know.

SHRI GOPALSINH G. SOLANKI: "(d) has for at least three years held office as a Judicial Member or a Technical Member." Again I draw your attention to clause 10 (4), "A person shall not be qualified for appointment as a Technical Member unless he has adequate knowledge of, or experience in, or capacity to deal with, administrative, scientific or technical aspest of the problems relating to environment." A person without technical qualification cannot have experience and if he has to serve in that particular post, then, he cannot be considered for appointment as a Technical Member for want of qualification.

Lastly, Madam, I just want to mention two more points.

Clause 13 (2) deals with the differences between the Members of the Tribunal. Then, that matter has to be referred to the Chairperson. But I would like to suggest that there should be uneven number of Members and should be more than two Members. If any voting is to be taken up on any matter, then, it can be decided by a majority vote. We can avoid the burden of the work on the part of the Chairperson. The question of referring such disputes or differences to the Chairperson will be minimised.

I would also like to draw your attention to clause 19. After the com-

[Shri Gopalsinh G. Solanki]

mencement of this Act, applications will be transferred to the Tribunal concerned. I would like to know from the Minister how many such applications are pending throughout the country with other courts.

One more thing which I have forgotten is about limitation on filing an application. So far as limitation on filing an application is concerned, it is five years. Since the offences are going to be harmful and tortuous in nature, I would like to submit that the question of limitation on filing an application should not be there. So far as offences about the health and safety of the people are concerned. it will be a continuous one and a tortouous one. And, lastly, I would like to say this. The appeal period has been prescribed as 90 days. In almost all cases, in the case of the Supreme Court, the appeal period is 120 days. So, instead of 90 days, the appeal period should be made 120 days. Thereafter, if the applicant/appellant satisfies the Supreme Court about the reason for the delay in filing the application, the delay could be condoned. Of course, a provision has been given.

The worst drawback in this Bill is that the Government is exempting public sector corporations. If that is done, many of the erring corporations would escape. For example, the ONGC is running tankers with hazardous substances and all. The tankers meet with accidents also. If such corporations are exempt, then the victims are not going to get the benefit of the provisions. Therefore, the corporations which are profit-making or run on commercial lines by the Government should not be exempted because it is against the Constitution. Formerly, when the British rule was there, it was said. "The King can do no wrong." But here. we are in a democracy. All are alike before the Constitution. Even the king or the President or the Prime Minister is answerable. Therefore, such exemptions cannot be given and they should be made liable so far as the damage or compensation is concerned.

Of course, this Bill has new provisions. The Tribunal is going to be established in the interest of the victims. Therefore, I support the Bill. Thank you.

श्री सुरेश पचौरी (मध्य प्रदेश)*: उपसभाध्यक्ष महोदया, किसी परिसकटमय पदार्थ की उठाई-भराई के समय होने वाली किसी दुर्घटना से उद्भूत नुकसान के लिए कठोर दायित्व का उपबंध करने की दृष्टि से, पर्यावरण को हुए नुकसान को देखते हुए यह जो राष्ट्रीय पर्यावरण अधिकरण विधेयक, 1995 अभी माननीय मंत्री जी ने प्रस्तुत किया है, मैं उसकी सराहना करते हुए उसका समर्थन करता हूं।

महोदया, उद्योगों के क्रियाकलापों के द्वारा जो दुर्घटना होती थी और उससे जो लोग प्रभावित होते थे उनको शीघ्र मुावजा मिल सके, इसके लिए इस बिल के माध्यम से जो प्रयास किया गया है वह एक अच्छा कदम है और इसकी सराहना की जानी चाहिए। यह विश्व में अपने आप में एक अद्भुत बिल है। मै यदि यह कहूं तो कोई अतिश्योक्ति नहीं होगी कि माननीय मंत्री जी ने पिछले समय में रियो डी जनेरो में जो युनाइटेड कांफ्रेंस हुई थी, उसमें जो भारत को सम्मान दिलाया और वहां जो रेजोलूशन पास कराने में एक महत्वपूर्ण और अद्भुत भूमिका अदा की, उसी तारतम्य में यह बिल लाया गया है और यह बिल विश्व में अपने आप में एक अद्भुत पहल है, एक अनुकरणीय प्रयास है। यह जो नेशनल एनवायरमेंट ट्रिब्युनल बिल लाया गया है, इससे गरीबों को होने वाली क्षति के लिए उनको शीघ्र मुआवजा मिल जाएगा। पहले जो पब्लिक इन्सोरेंस लायबिलिटी एक्ट, 1991 था, उसके तहत जो भी प्रभावित लोग होते थे उनको एण्टीरिम रिलीफ मिलती थी, अंतरिम सहायता मिलती थी, लेकिन इस बिल के पास होने के बाद-ऐसे लोगों को अविलंब राहत राशि मिल पाएगी, उपलब्ध हो पाएगी। यह एक अच्छा कदम है।

महोदया, खतरनाक द्रव्य से जो क्षति पहुंचती है और उससे जो गड़बड़ी होती है, वह तो होती है, उसके बाद ग्राफ्टर एफेक्ट्स भी होते हैं, जो हमने भोपाल में देख हैं । भोपाल में जो गैस ट्रजडी हुई, उससे जहां हजारों लोग मौत के शिकार हुए, वहीं जो उसके ग्राफ्टर एफेक्ट्स हो रहे हैं,...यदि उन पर हम लोग गौर करें तो हम इस नतीजे पर पहुंचते हैं कि जो भी इस प्रकार के खतरनाक द्रव्य हैं, उनके ग्राफ्टर एफेक्ट्स को रोकने के लिए और उनकी क्षति से जो प्रभावित लोग हैं, उनको बचाने के लिए निश्चित रूप से कुछ इस प्रकार के प्रयास किए जाने ग्रावश्यक हैं । इस सारी बातों को दृष्टि में रखते हुए इस बिल में इन सारी बातों का समावेश किया गया हैं, जो एक ग्रच्छा कदम है ।

महोदया, जब हम बिल के स्ट्रक्चर की तरफ जाते हैं तो हम पाते हैं कि इसमें एक चेयरमैन की नियुक्ति है बाकी वाइस चेयरमैन और ज्युडिश्यल और टैक्निकल मैम्बर्स का इसमें समावेश किया गया है । जैसे मेरे पूर्ववक्ता ने कहा, तो मैं यह चाहुंगा कि इसमें उन लोगों की आयु सीमा कितनी है, इस बात को भी स्पष्ट किया जाए । जो चेयरमैन रखे जाएंगे, वाइस चेयरमैन रखे जाएंगे, ज्यूडिश्यल और टैक्निकल लोग रखे जाएंगे, उनकी ग्रायें सीमा कितनी रखी जाएगी, इसको इसमें स्पष्ट नहीं किया गया है ।

महोदया, फर्स्ट फेज में इस ट्रिब्यूनल बिल की दन्चिज की स्थापना करने का जिक्र किया गया है । यहां माननीय मंत्री जी ने ग्रपने वक्तव्य में कहा कि हर स्टेट में इस प्रकार की बैंचिज स्थापित की जाएंगी लेकिन फर्स्ट फेज में बम्बई, कलकत्ता और मद्रास का जिक्र किया गया है । मैं ग्रापके माध्यम से माननीय मंत्री जी से वह ग्राग्रह करना चाहूंगा कि इस दिशा में मध्य प्रदेश, भोपाल में भी एक बैंच खोली जाए क्योंकि भोपाल के लोग गैस त्रासदी से पीड़ित रहे हैं और खतरनाक द्रव्य का जो ग्राफ्टर एफेक्ट होता है, इसमें उन सारी बातों का भी समावेश है और भोपाल गैस त्रासदी जो हुई वह विश्व की सबसे बड़ी औद्योगिक दुर्घटना रही है । तो जब यह विश्व का ग्रद्भुत बिल लाया जा रहा हैं जिसमें गरीबों को द्रव्य से होने वाले नुकसान को ध्यान में रखते हुए उन्हें मदद देने की बात कही गई है, तो विश्व की सबसे बड़ी औद्योगिक दुर्घटना जिस स्थान पर ,हुई हो, उसे फर्स्ट फेज में बैंच स्थापित करने के लिए ग्रगर नजरग्रंदाज किया जाए तो मैं नहीं समझता कि यह किसी प्रकार का न्याय है । मैं चाहूंगा कि यदि मध्य प्रदेश सरकार इस बैंच की स्थापना के लिए जमीन देने के लिए तैयार हो जाए तो माननीय मंत्री जी फर्स्ट फेज में ही भोपाल में बैंच की स्थापना की घोषणा करेंगे ऐसा मेरा ग्रापके माध्यम से ग्राग्रह है ।

उपसभाध्यक्ष महोदया, यद्यपि सरकार पर्यावरण के बारे में चिंतित है और सरकार ने प्रदुषण में सुधार के लिए काफी सराहनीय कदम उठाए हैं । ग्रभी बीच में ग्रनलेंडिड और लेडिड पैट्रोल के प्रयोग को ध्यान में रखते हुए जो इन्होंने ऐमीशन टेंडर्ड तय किए हैं, उसमें उन्होंने फर्स्ट फेज में ग्रप्रैल, 96 को लिया है जो टू व्हीलर, थ्री व्हीलर और फोर व्हीलर के लिए एप्लीकेबल है । लेकिन ऐसे कौन से मैन्युफक्चरर्स है टू व्हीलर, थ्री व्हीलर ग्रौर फोर व्हीलर के जो उन नार्म्स को और उन एमीशन स्टेंडर्डस को ग्रभी तक मानने के लिए तैयार नहीं हैं, जो यह कह रहे हैं कि हम ग्रप्रैल, 96 को जो पहली शर्त है, फर्स्ट फेज है, हम उन शर्तों को उन नार्म्स को पूरा नहीं कर पाएंगे । यदि वे उन नार्म्स को पूरा न करने के लिए कह रहे हैं तो मैं ग्रापके माध्यम से, जब इस ट्रिब्यूनल बिल पर हम चर्चा कर रहे है, आग्रह करूंगा कि उन्हें अप्रेल 96 तक का समय नहीं दिया जाना चाहिए क्योंकि उसके बाद वे पाल्युशन फैलाएंगे, उसके बाद एन्वायरमेंट को खतरा हो जाएगा । मैं ग्रापके माध्यम से सरकार से यह जानना चाहूंगा कि कौन से ऐसे व्हीकल मन्युफक्चरर हैं ? क्योंकि सबसे ज्यादा व्हीकल के माध्यम से पाल्यूशन होत । है, दिल्ली इससे सबसे ज्यादा प्रभावित है, तो क्या ग्राप उन्हें ग्रप्रैल, 96 की समय-सीमा न देंगे ? उन्हें ग्रप्रैल, 96 तक की समय-सीमा नहीं दी जानी चाहिए, ऐसा मैं ग्रापके माध्यम से सरकार से ग्राग्रह करना चाहूंगा ।

जो एन०डी०एम०सी० है, वह सरकारी कम्पनी है, उसके माध्यम से भी पाल्यूशन कंट्रोल नहीं हो पा रहा है । काफी हेज़ार्डस की वजह से पाल्यूशन पर प्रभाव पड़ता है । तो आपने इस पर नियंत्रण लगाने के लिए इस ट्रिब्यूनल बिल में क्या प्रावधान किया है और वे इन शर्तों का किस प्रकार से पालन करेंगे, यह म आपके माध्यम से जानना चाहता हूं ?

महोदया, दुर्घटना के बाद का तो जिक्र है इस ट्रिब्यूनल बिल में लेकिन दुर्घटना से पहले किस प्रकार के प्रिकाशन्स आप लेंगे, किस प्रकार से आप जागरूकता पैदा करेंगें, इस ट्रिब्यूनल बिल में क्या इस बात का उल्लेख है, यह मैं आपके माध्यम से सरकार से जानना चाहूंगा ?

महोदया, सीमेंट फैक्टरीज का भी मैं जिक्र करना चाहूंगा । सबसे ज्यादा पौल्यूशन सीमेंट फैक्टरी के माध्यम से होता है । कई प्रकार की सर्वेक्षण रिपोर्ट हैं कि सीमेंट फैक्टरी के आसपास के बच्चों पर उसका बहुत ज्यादा असर हुआ है । इस संबंध में हमने माननीय मंत्री जी को पत्र भी लिखा था । उन्होंने इस मामले में एक कमेटी बनाने का हमें लोगों को उत्तर दिया था । उन कमेटीज की क्या फाइंडिंग्स हुई है ? जो सीमेंट फैक्टरी बहुत ज्यादा पौल्यूशन पैदा करती है उन कमेटी की फाइंडिंग्स पर क्या कार्रवाई की गई है मैं आपके माध्यम से यह जानना चाहूंगा ?

मध्य प्रदेश में भिलाई स्टील प्लांट है। महोदया, वैसे ही वहां के पौल्यूशन की बहुत ज्यादा कंप्लेंड मिल रही हैं । उसके बाद भी वहां पांच सौ मेगायूनिट का थर्मल पावर स्टेशन बनाने का अभी प्रपोजल आया है । भिलाई से लगातार हम लोगों को रिपोर्ट मिल रही है । जहां एक तरफ भिलाई स्टील प्लांट की वजह से पौल्यूशन हो रहा है तथा उसमें पौल्यूशन रोकने के लिए कोई पर्याप्त कदम नहीं उठाए जा रहे हैं, वहीं दूसरी ओर पांच सौ मेघावाट के थर्मल प्लांट के लिए आप एंव्वायरमेंट क्लीयरेंस दें और यह क्लीयरेंस देने से पहले आप पर्याप्त कदम न उठाएं, यह बड़ी अपीप्रोपरीयेट बात लगती है । यह एक संयोग की बात है कि माननीय ऊर्जा मंत्री जी भी यहां विराजमान हैं, जो पर्यावरण के बारे में बहुत चिंतित रहते हैं । जब हम इस बिल के बारे में चर्चा कर रहे हैं तो निश्चित रूप से वह इस बारे में जरूर कोई उपाय निकालेंगे।

एक बैंच से दूसरे बैंच में केसेज ट्रांसफर करने का क्या इस बिल में प्रोविजन है ? कई बार ऐसा होता है कि एक बैंच में जो एफेक्टेड है वह ट्रांसफर हो जाता है । तो क्या दूसरी बैंच में वह केस ट्रांसफर किया जा सकता है; महोदया, इस बिल में इस बात का कोई जिक्र नहीं है । जो एन. जी. ओज. हैं, उनका किस प्रकार से रोल रहेगा, इस बात का इस बिल में कोई जिक्र नहीं किया गया है । मैं माननीय मंत्री जी से यह चाहूंगा, यद्यपि उन्होंने यह तो तय किया है कि जो लोग पर्यावरण से प्रभावित होते हैं, वह कितनी समय सीमा के अंदर कोर्ट में जा सकते हैं । लेकिन इस बात का जिक्र नहीं किया गया है कि यह ट्रिब्यूनल कितनी समय सीमा के अंदर अपना फैसला दे देगा । तो क्या इस बिल में इस बात का प्रावधान करेंगें कि इतनी समय सीमा के अंदर यह ट्रिब्यूनल अपने फैसल दे देगें ? साथ ही जो डमेज असेसमेंट है, उसके लिए आप कौन सा प्रोसीडर्स एडोप्ट करने जा रहे हैं, ? इस बिल में इस बात का जिक्र नहीं है । माननीय मंत्री जी से मैं यह स्पष्टीकरण चाहूंगा । जो चेयर पर्सन, वाईस चेयर पर्सन, टैक्नीकल मेंबर और दूसरे मेंबर्स का जिक्र है । उनके सलेक्शन की प्रोसस क्या होगी ? क्या वह सलेक्शन कमेटी के माध्यम से होगी ? यदि सलेक्शन कमेटी के माध्यम से होगी तो यह एक अच्छी पहल होगी और इसकी जितनी भी सराहना की जाए उतनी कम है ।

महोदया, दो-तीन बातें और कहकर अपनी बात समाप्त करूंगा । पार्लियामेंट्री स्टेंडिंग कमेटी आन एंव्वायरमेंट एंड फोरेस्ट, ने जो संस्तुतियां दी हैं, उनका समावेश इस बिल में नहीं हुआ है ।

यद्यपि उन्होंने कुछ अमेंडमेंट रखे हैं। जब माननीय मंत्री जी अपना उत्तर देंगे तो इन भारी संस्तुतियों का ध्यान रखेंगे, ऐसा मेरा आपके माध्यम से आग्रह हैं। महोदया, एक बात और मैं कहना चाहूंगा। यद्यपि इस बिल के माध्यम से गरीबों को निश्चित रूप से फ़ायदा पहुंचेगा, इसमें वह लोग जो ट्रिब्यूनल में नहीं जा सकते हैं, उनके पास पर्याप्त पैसे नहीं हैं। उसमें ऐसा प्रावधान किया गया है कि उनकी तरफ से इस ट्रिब्यूनल के जो लीगल एडवाइजर्स हैं, वह केस लड़ सकते हैं। लेकिन इसके साथ-साथ मेरी दो-तीन क्वेरीज और हैं, जिनको कहकर अपनी बात समाप्त करना चाहूंगा।

दो तीन प्रश्न हैं। पहला तो यह है कि जो नेशनल एंवायरमेंट ट्रिब्यूनल है उसकी जूरिस्डिक्शन क्या होगी, माननीय मंत्री जी अपने उत्तर में यह स्पष्ट करने की कृपा करें। दूसरे, जो नेशनल ट्रिब्यूनल हैं उसकी समय सीमा जो आप तय करेंगे, उस समय सीमा के अतिरिक्त यदि वह ट्रिब्यूनल समय लेता है तो आप क्या उन मेंबर्स के खिलाफ कोई कार्रवाई करेंगे? इस बिल में क्या आप उस चीज का समावेश करेंगे? साथ ही जो डेमेज आप असेस करेंगे उसके लिए आप किस प्रकार से इस बिल में इंक्वायरी करने का आपने प्रावधान रखा है, यह मैं जानना चाहूंगा? किस प्रकार का डेमेज है, उसकी विस्तार से व्याख्या नहीं की गई है इस नेशनल ट्राइब्यूनल बिल में कि वह इसके अंतर्गत लाया जाएगा यानि किस प्रकार का डेमेज इस बिल में कवर होगा, यह मैं आपके माध्यम से जानना चाहूंगा।

दूसरे, जो छोटी-छोटी लैबोरेटरीज हैं जो बहुत छोटी मात्रा में हैजर्ड फैलाती हैं, वे इस बिल की परिधि में न आएं, इसके लिए आपने क्या उपाय किए हैं और साथ में जो गरीब लोग रहते हैं, जो फैक्टरीज़ रहती हैं जो हैजर्ड फैलाती हैं, उसके आसपास तो गरीब लोग रहते हैं। वे गरीब लोग क्लेम नहीं कर पाते हैं समय के अंदर तो क्या उन गरीबों को जो बिलो पावर्टी लाइन है, जो पांच साल की अवधि आपने दी है, उस समय सीमा में आप कोई छूट देने का विचार कर रहे हैं, ऐसा मैं आपके माध्यम से जानना चाहूंगा। साथ ही आपने जो मैम्बर्स रखे हैं, उनकी सैलेरी, ऐलाउंस और जो मीगर फैसिलिटीज़ हैं, उनका इसमें स्पष्ट उल्लेख नहीं किया है जो कि किया जाना बहुत आवश्यक है, महोदया, यह मैं आपके माध्यम से जानना चाहूंगा। इन शब्दों के साथ इस नेशनल ऐनवायरनमेंट ट्राइब्यूनल बिल 1995 का समर्थन करता हूं और मुझे विश्वास है कि माननीय मंत्री जी जिस गंभीरता से पर्यावरण संतुलन के लिए और प्रदूषण सुधार के लिए कार्यरत हैं, उसी भावना को दृष्टिगत रखते हुए उन्होंने जो नेशनल ऐनवायरनमेंट ट्राइब्यूनल बिल 1995 प्रस्तुत किया है जो लोक सभा में पास हो गया है, जिस लोक सभा में सभी राजनीतिक पार्टियों के लोगों ने क्योंकि यह विश्व की एक अनुपम पहल है, अपने आप में यह एक अलग किस्म का बिल है, विश्व में इस प्रकार की पहल किसी भी पर्यावरण मंत्री ने नहीं की है, तो सारी राजनीतिक पार्टियों ने अपनी राजनीतिक प्रतिबद्धताओं से अलग रहते हुए इस बिल की सराहना की है वहीं इस राज्य सभा में जब हम इस बिल को पास करने जा रहे हैं तो मैं माननीय मंत्री जी से चाहूंगा कि जो हमने अपनी शंकाएं अभी जाहिर की हैं, उनका आप समाधान निश्चित रूप से करेंगे और यह निश्चित रूप से उन सारी कसौटियों पर खरा उतरेगा और उन भावनाओं को पूरा करेगा जिन भावनाओं को दृष्टिगत रखते हुए पर्यावरण सुधार के लिए आपने इस नेशनल ऐनवायरनमेंट ट्राइब्यूनल बिल को यहां प्रस्तुत किया है। धन्यवाद।

श्रीमती कमला सिन्हा (बिहार) : मैडम वाइस चेयरमैन, मंत्री जी यह विधेयक नेशनल ऐनवायरनमेंट ट्राइब्यूनल बिल 1995 हमारे सदन में लाए हैं, यह बिल लोक सभा में तो पारित हो ही गया है। इस बिल के अनेक पहलू हैं जिन पर बोलना चाहूंगी लेकिन सबसे पहले तो बिल का जो उद्देश्य इन्होंने रखा है, उस पर ही मैं बोलना चाहती हूं। इसमें इन्होंने लिखा है—

"A Bill to provide for strict liability for damages arising out of any accident occurring while handling any hazardous substance and for the establishment of a National Environment Tribunal for effective and expeditious disposal of cases arising from such accident,..."

What I would like to emphasise is that—

"....with a view to giving relief and compensation for damages to persons, property and the environment..."

"To persoos, property and the environment"

मैंडम, इस बात को आप नोट करें

"...and matters connected therewith or incidental thereto."

ठीक हैं, अच्छी बात है लेकिन पूरे विधेयक को पढ़ने के बाद यह साफ होता है कि है जडअस सामग्री की हैडलिंग से जो नुकसान होता है लोगों को, ऐक्सीडेंट्स होते है, इससे जो परेशानी होती है, समय पर कम्पनसेशन नही मिलता है, विधेयक की सीमा वहीं तक हैं। यह बहुत ही सीमित विधयक है। केवल यह पीछे इन्होंने जोड़ दिया "एनवायर्नमेंट शब्द, यह लोगों को धोखा देने वाली बात है। मंत्री जी, आपसे यह अपेक्षा नहीं थी। आपने तो कहा आप रियो कान्फ्रेंस में गए थे, आपने हिंन्दुस्तान का नाम वहां रोशन किया, वहां रिजाल्यूशन को पारित करने में आपने कुछ सहयोग भी दिया। आपसे हमें कुछ ज्यादा अपेक्षा थी कि इस विधेयक का कुछ प्रसार और विस्तार ज्यादा होना चाहिए था। जैसा कि मैंने कहा कि यह बहुत ही सीमित विधेयक है और यह कहा जाए कि इस विधेयक की एक ऐतिहासिक पृष्ठभूमि भी है जिसके बारे में मंत्री जी ने कुछ कहा भी। जैसे भोपाल गैस ट्रैजिडी के बारे में उन्होंने कहा, ओलियम गैस ट्रैजिडी के बारे में उन्होंने कहा, सुप्रीम कोर्ट के जजमेंट के बारे में उन्होंने कहा और उसके बाद जो स्टाकहोम में पर्यावरण पर कांफ्रेंस हुई थी-1972 में तथा रियो अर्थ समिट-1992 की भी चर्चा की। यह बात सही है। 1962 में एक पुस्तक लिखी गयी थी दी साइलेंट स्प्रिंग। उसमें मानव जीवन पर, फसल में जो खाद एवं पेस्टीसाइड्स डाली जाती है, उसके कारण जो प्रभाव हो रहा है, उसके संबंध में एक पुस्तक लिखी गयी थी और उस पुस्तक के लिखने के बाद सारी दुनिया में ऐनवायर्नमेंट प्रोटेक्शन के बारे में यह चर्चा चलने लगी और अभी हाल में ही ब्रिटिश मीडिया ने यह भी लिखा है कि किस तरह से फंगीसाइड के कारण यू.के. और यू.एस.ए. में देखा गया है कि जो बच्चे पैदा हो रहे हैं उनकी आई बाल्स नहीं होती। तो इस तरह से पैस्टीसाइड्स के इस्तेमाल के कारण किस तरह से नुकसान हो रहा है, उसके बारे में चर्चा की गयी थी। उसके बाद रियो समिट के बारे में मंत्री जी ने चर्चा की और हमारे सामने यह विधेयक लेकर आए। इसके पहले और भी कुछ विधेयक हमारे देश में पारित हुए और इंटरनेशनल स्तर पर भी ट्रीटीज पास हुई है। जैसे क्लाइमेट चेंज के ऊपर हुआ है, बायो डायवर्सिटीज के ऊपर हुआ है ओज़ोन लेयर डिप्लीशन के बारे में हुआ है और इस दुनिया के एनडै जर्डस्पीसिज की कैसे रक्षा की जाए, उसके बारे में भी हुआ है। महोदया, इस विधेयक के बारे में जितनी बातें कही जाएं, उतना ही यह विधेयक अधूरा लगेगा। एक तरफ तो मंत्री जी ने कहा कि ऐनवायर्नट की प्रोटेक्शन करेंगे और दूसरी तरफ हम अगर देखें तो पर्यावरण की सुरक्षा के बारे में कोई विशेष बात नहीं है। पर्यावरण सुरक्षा के बारे में हम चर्चा करें तो कहां से करें? अगर इन्हीं की बात से हम शुरू करें तो हम देखेंगे कि पाल्यूटेंट इंडस्ट्रीज हमारे देश में जो है, उन्होंने केवल कैमिकली हैजर्डस इंडस्ट्रीज के बारे में कहा लेकिन केवल वही हैं क्या? हैजर्डस इंडस्ट्रीज अगर हम देखें तो हमारे देशमें बहुत हैं। यहा ऊर्जा मंत्री जी बैठे है। इनका संबंध कोयले से है क्योंकि कोयले से ही थर्मल पावर चलता है तो कोल इंडस्ट्रीज फेरेस ऐंड नान फेरेस माइनिंग इंडस्ट्रीज, ये सारी की सारी पर्यावरण को प्रदूषित करती है जैसे थर्मल पावर करता है, कैमिकल इंडस्ट्री करती है, फर्टीलाइजर प्लांट, आयल रिफाइनरी, ओ.एन.जी.सी. स्टील प्लांट,

सीमेंट फैक्ट्रीज़ के बारे में चर्चा की। फाउंडरीज़, टैनरीज़, शुगर ऐंड पेपर इंडस्ट्रीज, म्युनिसिपैलिटी, और तो और छोटी-छोटी इंडस्ट्रीज हैं, जैसे शिवकाशी में है, फायर वर्क्स का हमारे यहां पास में हरियाणा में है, रोहतक का। दोनों जगह भयंकर दुर्घटना घट गयी है। लोग मरे हैं। और तो और, जो घर में बैठकर औरतें और बच्चे बीड़ी बनाते हैं, वह भी परेशान हैं। ट्यूबरक्लासिज वगैरह हो जाता है। ऐसे केसिज़ बार-बार सामने आए हैं। तो मंत्री जी ने उन सारे हैजर्डज के बारे में कोई बात नहीं कही और जो पैस्टीसाइड्स के कारण परेशानियां होती हैं, खेतों में जो पैस्टीसाइड दिया जाता है, उसके कारण जो परेशानियां होती हैं, बीमारियां होती हैं, स्किन डिसीज़ होता है, कैंसर होता है। खाद्य पदार्थ में पैस्टीसाइड मिल जाने के बाद हमारे शरीर में डी.डी.टी. का डिपाजिट बढ़ रहा है। इसके बारे में इंडियन मैडिकल काउंसिल ने भी कहा है। तो उसके बारे में मंत्री जी ने कुछ नहीं कहा और अगर सही मायने में इस विधेयक का एंबिट इतना बड़ा हो जाए तो हम आप सब लोग ट्रिब्यूनल के पास जाएंगे और जाकर डिमांड करेंगे की हमको भी कंपनसेशन दो।

श्री कमलनाथ : अभी भी आपको कोई रूकावट नहीं होगी। मैं आपको आगे बताऊंगा।

श्रीमती कमला सिन्हा : यानी आप चाहेंगे कि हम सब के सब मरीज बनकर जाए।

श्री दिग्विजय सिंह (बिहार) : आप बिना मरीज बने भी जा सकती हैं।.. (**व्यवधान**).. आप दूसरों के लिए भी जा सकती हैं।

श्रीमती कमला सिन्हा : हां, दूसरे के लिए भी जा सकते हैं, यह तो मालूम है।

यदि देखा जाय तो हैजार्डियस सब्सटेंस की हैंडलिंग से ही एक्सीडेंट्स नहीं होते हैं। जो उनको हैंडल करते हैं या जो एफ्लुएंट डिसचार्ज होते हैं, या डम्प किए जाते हैं या जो एयर पौल्यूशन, न्वाइज पौल्यूशन है, उसके कारण भी परेशानियां होती हैं। लेकिन इनके बारे में मंत्री जी के विधेयक में कुछ भी नहीं है।

महोदया, हम तो जानते हैं कि We have just but one earth to live, for us and for the posterity.

तो इसको बचाने का उपाय हम लोगों को करना चाहिए। लेकिन मंत्री जी इस तरह का विधेयक नहीं लाए हैं। अगर कोई ऐसा कम्पोजिट विधेयक लाया जाता तो शायद ज्यादा अच्छा था। यह विधेयक बहुत ही सीमित विधेयक है। अब इसमें इन्होंने जिन बातों को कहा— अगर विधेयक में ही देखा जाए तो विधेयक के क्लाज 4 के सबक्लाज 5 में है कि :

"Every application under sub-section (1) shall be made to the Tribunal and shall contain such particulars and be accompanied by such documents and such fee, not exceeding one thousand rupees, as may be prescribed..."

यह फीस रखने का क्या तुक है, यह बात समझ में नहीं आई है। फीस इसमें रखनी ही नहीं चाहिए क्योंकि आपकी मंशा जो है वह यह है कि जो नुकसान गरीबों का होता है उसका उन्हें स्पीडी मुआवजा मिले। लेकिन आपने जो इसमें फीस की व्यवस्था की है इसकी कोई जरूरत नहीं है।

प्राइवेट फैक्टरीज और पब्लिक अंडरटेकिंग्स, इनके बारे में भी डिफरिंसियेट किया हुआ है, इसकी भी कोई जरूरत नहीं है, क्योंकि हैजार्डस हैंडलिंग होती है। वह कंपनी जो भी कैमिकल्स प्रोड्यूस करती है, उससे लोगों को नुकसान होता है। उसमें गवर्नमेंट को यह नहीं सोचना चाहिए कि :

Whether it is a public undertaking or a private undertaking, all should be treated on a par.

क्लाज नं. 9 में आपने दिया है कि ट्राइब्यूनल में कौन कौन रहेगा। चेयरपर्सन मैन, इसके बारे में आपने कहा है कि यह प्रिंटिंग मिस्टेक है इसको हटा दिया गया है

Chairperson is good enough. So, you wanted to exclude women. If you are

honest enough, then you will delete that word 'man'.

लेकिन उसका फिर क्या होगा ।

How big will be the Tribunal? Who will be its Members?

इसका कम्पोजीशन क्या होगा, इसके बारे में इसमें कोई स्पष्ट संकेत नहीं है । इसके बारे में स्पष्ट संकेत होना चाहिए। आपने कहा है कि मेट्रोपोलिसेस जैसे बंबई, कलकत्ता, मद्रास, में बेंचेज होंगी । बेंचेज के गठन के बारे में आपने कहा कि बेंच दो व्यक्तियों का होगा ।

But Minimum should be three. Maximum may be, whatever you decide. दो व्यक्तियों की बेंच सही मायनों में फैसला भी नहीं ले सकती । नहीं तो इलेक्शन कमीशन में का जिस तरह से झगड़ा है, आपको भी उसी झगड़े में पड़ना पड़ता । इस तरह के झगड़े खुद-ब-खुद मोल मत लीजिए । आपको शुरू में ही कौशसली काम करना चाहिए । एक बात में कहना चाहता हूं कि ट्राइब्यूनल् जो हमारा अनुभव है वह यह है कि ये जो ट्राइब्यूनल्स होते हैं उनमें थे अमूमन रिटायर्ड जजों को बहाल कर दिया जाता है । इसमें भगवान के वास्ते ऐसा न करें । इसको आप रिटायर्ड ब्यूरोक्रेट्स और रिटायर्ड पर्सनिल्स का चारागाह न बनायें एक गौशाला उनके लिए न खोल दें । जो सर्विसेज में हैं जो रिटायर्ड नहीं हैं ऐसे लोगों को ही इसमें रखा जाना चाहिए ।

इसमें आगे है कि एक्स-आफिशियो मेंबर होंगे । जो एक्स-आफिशियो मेंबर होते हैं उनकी ड्यूल रिस्पांसबिलेटी होती है और जब ड्यूल रिस्पांसबिलेटी होती तो वह ठीक से काम नहीं कर पायेंगे।

There should be full time Members on the Tribunal.

अदरवाइज कोई काम ठीक से नहीं हो पाएगा । क्लाज नम्बर 17 में है-

"(1) The Central Government shall determine the nature and categories of the officers and other employees required..."

9 P.M.

ठीक है लेकिन इसमें भी ट्रिब्यूनल का आफिस कितना बड़ा होगा, हैड आफिस कहां होगा सब आफिसेज कहा कहां होंगे, इसके बारे में डिटेल आनी चाहिये थी। एक जो बहुत बड़ी आपत्तिजनक बात है क्लाज 26 में पेज नम्बर 12 में आफेंसेज आफ दा कम्पनीज —

"(1) Where any offence under this Act has been committed by a company, every person who, at the time the offence was committed, was directly in charge of, and was responsible to, the company for the conduct of the business of the company, as well as the company, shall be deemed to be guilty ..."

यहां तक तो ठीक है लेकिन उसके बाद एक प्रोवाइजो लगा दिया । वह प्रोवाइजो क्या है ? इसी तरह से हर एक बिल में कुछ न कुछ लेकूना और लूपहोल छोड़ दिया जाता है ताकि दोषी को सजा नहीं मिले । इस बिल में भी बिलकुल उसी तरह से प्रोवाइजो लगा कर पिछला दरवाजा खोल दिया है ताकि कम्पनी के मालिक को कोई सजा न मिल सके - इसमें है—

"Provided that nothing contained in this sub-section shall render any such person liable to any punishment provided in this Act, if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence."

This is very simple for a manager or a CMD to prove that he is not all responsible for the crime and that he has no knowledge of the conditions which led to the disastrous happening, disastrous explosion. He can prove that it is not within his kuowledge.

यह तो बहुत ही आसान तरीका है । कम्पनी के मेनेजिरियल स्टाफ के लोग हाइयेस्ट पोस्ट वाले सीधे सीधे निकल जाएंगे और गवर्नमेंट उनको निकल जाने का रास्ता दे रही है ।

This is wrong. This proviso should be deleted.

यह आपने इनवायर्नमेंट रिलीफ फंड क्या बनाया है ? किस का रिलीफ होगा ? ओब्जेक्टिव में आपने कहा कि

What is this Environment Relief Fund? You have said, "Environment and for matters connected therewith or incidental thereto."

इसका क्या उपाय होगा ?

How is the environmental degradation going to be controlled?

अगर यह देखा जाए तो मैं आपको दो तीन उदाहरण देना चाहती हूं । जैसे एक उदाहरण तो अभी हाल ही में कल परसों आपने अखबारों में पढ़ा होगा कि

"Will Ganga dry up in 100 years"

आपने भी पढ़ा होगा मंत्री जी । उसमें क्या है । गंगा जहां से निकलती है, गंगा जैसी नदी जो भारत का प्राण है, जो गोमुख से निकलती है वहां पर ढाबा खोल दिया गया, अनेक ढाबा खुल गये एक एक ढाबा प्रतिदिन दो दो सौ लीटर केरोसीन तेल जला रहा है । उसके कारण जो गर्मी पैदा हो रही है उससे बर्फ जल्दी जल्दी पिघल रही है । वहां तक आप पल्यूशन लेकर चले गये हैं । हम तो पोलिटिकली कहते थे जब गंगा का उदगम स्थान ही अपवित्र होगा तो पूरा देश अपवित्र होगा ही लेकिन आप तो सचमुच गंगा को अपवित्र कर रहे हैं ।

Pollution is at the highest level.

हम लोग कहते थे ।

That was a political aspersion.

But this is what is really happening.

कमलनाथ जी आपके रिजीम में यह हो रहा है, यह बहुत ही दुख की बात है ।

You, as a person's sensitive to the environment protection,

आपके समय में हो रहा है । इसको तो आप रोकिये ।

This is within your powers.

अब ग्लेशियर पीछे खिसक रहा है । साईंटिस्ट लोगों ने जाकर देखा है तब उन्होंने कहा है । यह कोई कल्पना नहीं है । मैं बिहार से आती हूं । हमारे बिहार में भी पोल्यूशन की कोई सीमा नहीं है । दामोदर नदी ऐसी है जो इस देश का सबसे अधिक पोल्यूटेड रीवर है । दामोदर नदी को कंट्रोल किया गया विद्युत उत्पादन के लिए दामोदर वेली कारपोरेशन बना कर लेकिन आज

The Damodar river has become a river of sorrow for us.

इसमें वेस्ट डंपिंग हो रहा है । चारों तरफ जितनी इंडस्ट्रीज बनी हैं । वहां पास में एक मन्दिर है, बहुत पुराना राजप्पा मन्दिर है । हिन्दुओं का धर्मस्थान है छिन्नमस्ता का मन्दिर है । मैं 20 साल से जाती रही हूं । आज आप वहां इस नदी में पैर नहीं रख सकते हैं । हजारी बाग से लेकर बोकारो जिले की जितनी कोल वाशरीज हैं सबका स्लरी उसमें बहता है । उस नदी का पानी बिल्कुल काला है, गंदे नाले के पानी से भी ज्यादा गंदा है । यह हालत वहां है । सी.सी. एल., बी.सी.सी.एल., दामोदर वैली कारपोरेशन के सारे जितने इंडस्ट्रियल पाल्यूशन हैं, इंडस्ट्रियल वेस्ट हैं, सब दामोदर में जा रहे हैं । हमारी पार्टी, जनता दल की अविलयत कमेटी जिला बोकारो के साथियों की एक चिट्ठी मेरे पास आई है । इन लोगों ने इसमें कम्प्लेंट की है । सरकार को भी कंम्प्लेंट की है । इनवायरमेंट पाल्यूशन कंट्रोल बोर्ड को भी लिखा है । आपको भी पत्र लिखा है । पता नहीं आपने उसमें क्या किया है । मेरे पास भी उसको भेजा है । इसमें इन लोगों ने कहा है कि डी. वी.सी. का जो थर्मल पावर स्टेशन है, बोकारो थर्मल पावर स्टेशन है, अपने

वहां के फ्लाई एशज को निकालकर सड़क के किनारे कालोनीज में डम्प कर रहा था, जब कालोनी वालों ने शोर मचाया तो उसको उठाकर पास में एक जगह है जारीडिह बाजार, जिसमें 40-44 पंचायतें हैं, वहां डम्प करना शुरू कर दिया। वहां डम्प करना शुरू कर दिया तो लोगों ने आपत्ति की कि गर्मी के समय जब हवाई चलती है तो सारे घर में फ्लाई एश भर जाती है। बोकारो थर्मल पावर स्टेशन का फ्लाई एश और कोयला का धूल सारे घरों में घुस रहा है, लोगों का रहना मुश्किल हो गया है। कोयला अंचल में आप सुबह सफेद कपड़े पहनकर जाएं तो दोपहर होते होते आपके कपड़े और चेहरे दोनों कालिख से भर जाएंगे। वहां लोगों का घरों में रहना मुश्किल हो रहा है, सांस लेना मुलि हो रहा है लेकिन इस पर बोकारो थर्मल को कोई चिंता नहीं है

The Bokaro Thermal is hardly worried about it.

वहां लोगों ने बारम्बार कहा है, लोगों ने धरना भी दिया है लेकिन अभी तक कुछ नहीं हुआ है। फ्लाई ऐश इमिशन दिनों दिन बढ़ता ही जा रहा है-हर जगह जहां कहीं भी थर्मल पावर स्टेशंस है। एक रिपोर्ट में भी यह कहा गया है कि 100 मिलियन टन इयरमार्क पार करके ज्यादा हो गया है ..(**समय की घंटी**) तो हम कहां जा रहे हैं। ये छोटी छोटी बातें हैं। मैंने केवल मात्र उदाहरण दिए हैं। मैं एक अखबार में पढ़ रही थी...

उपसभाध्यक्ष (कुमारी सरोज खापर्डे) : कमल जी आपकी पार्टी का समय केवल 14 मिनट है मैंने आपको आलरेडी 5 मिनट अधिक दे दिए हैं।

श्रीमती कमला सिन्हा : बस मैं 2-4 मिनट में खतम कर दूंगी।

मैं केवल आपकी याद को ताजा कराने के लिए उदाहरण दे रही हूं नहीं तो आप सब जानते हैं और जानबूझकर कुछ नहीं कर रहे है।

गल्फ आफ कच्छ के मैरीन नेशनल पार्क और सैंचुरी के बारे में आपको कहना चाहती हूं कि यह सारा इलाका बहुत ही इको फ्रेजाइल है। वहां पर कारखाने तो पहले से ही थे, अब रिलायस का प्रोजेक्ट खुल गया है 5 हजार करोड़ रुपए का। नतीजा यह है कि उस सारे इलाके का इको स्टिम खत्म हो रहा है। हम जानते है कि वह इको सिस्टम इस देश के लिए बहुत आवश्यक है, रहना चाहिए था नहीं तो फिर मुश्किल हो जाएगी, और तो और, दूसरी जगहों को जाने दीजिए, दिल्ली को देखिए। दिल्ली में वाटर लेविल नीचे चला जा रहा है। दिल्ली बिलकुल एक कंक्रीट जंगल बन रहा है। अरावली हिल्स यहां तक आई है और उसके ऊपर जंगल जिसको रिज कहते हैं दिल्ली के लिए लाइफ लाइन है। उधार डेजर्ट को रोकते है। लेकिन इसको भी बचाने की आपको कोई चिंता नहीं है कमल नाथ जी तो आप देश को क्या बचा लेंगे।

Delhi is the capital of India.

दिल्ली को जब नहीं बचा सकते तो पूरे हिन्दुस्तान को आप क्या बचाएंगे और क्या करेंगे ?

अन्त में, खतम करने के पहले मैं केवल एक बात कहना चाहूंगी कि इस विधेयक में आपने बार-बार कहा कि वर्कमैन कम्पेनशेशन नहीं देंगे। अपार्ट फ्राम वर्कमेन

दूसरे लोगों को कम्पेनसेशन देने की बात है क्योंकि

workmen are covered by the Workmen's Compensation Act. Then who is going to handle this hazardous article? Tell me. This is a misnomer.

मैं केवल आपको अंत में यह कहना चाहूंगी कि इस विधेयक के तहत जो भी कम्पेनसेशन मिले...

That should be at par with the compensation that is paid by the Workmen's Compensation Act.

अगर इसमें आप ज्यादा देंगे, तो उनको भी ज्यादा देना चाहिए

They should be at par.

एनामलस नहीं होना चाहिए नहीं तो वह इनफ़क्चुअस हो जाएगा और यह किसी काम का नहीं होगा। उपाध्यक्ष महोदया, मुझे तो ऐसा लगता है कि

this is going to be another academic exercise. It is not going to be implemented like all other social legislations that we have passed here. They are all academic exercises and are lying in the libraries.

वही होने वाला है, इम्प्लीमेंटेशन तो होने वाला नहीं है केवल यह एक अच्छी एक्सरसाइज आप हम लोगों से कराई है। फिर भी मुझे आपकी मंशा साफ लगती है। आपकी नीयत बुरी नहीं है और चूंकि यह पहला कदम है, इसलिए मैं चाहूंगी कि यह विधेयक पारित हो जाय।

SHRI JAGMOHAN (Nominated): Madam, I appreciate the spirit behind this legislation. But, I find this legally and constitutionally a very weak legislation. It is also fraught with practical difficulties. I do not think it will be possible to implement this law effectively or to secure the results which are intended. Now, in this very Act my first principle is that you should be able to distinguish between the accidents and the acts, the negligent acts done. There are what we know as the acts of God. If something like earthquake happens, you really have no control over it. Nobody can be punished for that because it is an act of God. Now, here, in this legislation, the very definition of 'accident' is that accident dealing with hazardous material. If anythng happens, then the persons has to pay for this. Now, if there is a hazardous material or item, you lay down all the safeguards. This is what is required. Supposing I am dealing with a hazardous material, then I am required to follow those safeguards. As long as I follow those safeguards, how can you hold me responsible for this? I don't understand. There is an inhere illogicality in this legislation. Either you do not permit it because it is impossible to control this hazardous item and so, this should be banned and should not be produced. If you permit it with all the conditions, you can think that the fellow complies with those very conditions and yet the accident takes place, how can you ask him to pay the compensation or penalise him?

SHRI KAMAL NATH: That is why, for this very reason this Bill has been brought forward to get out of the ambit of the question of bona fide and mala fide... (Interruptions). ...To get out of the law of torts. That is why this Bill has been brought forward.

SHRI JAGMOHAN: No, no. This is not my point. Please understand me.

The point that I am making is different. Suppose, somebody takes a writ tomorrow to the Supreme Court and he says that this is against the principle of natural justice because you want to penalise a person for something over which he has no control. How can you penalise him for that? It is not by fixing the law that you can get over the Constitution. The Constitutions is the fundamental law and the subsequent law has to follow. This is the principle of the Constitution. So, this is going to create a lot of litigation. I will give a practical instance. The real remedy lies in the fact that you should not allow a hazardous thing near habitation. You should fix those rules. For example, if you fix it near habitation, naturally' the problem would occur. The fall-out of that accident will kill many people. Supposing I am running an ordinary factory and an accident takes place and many people are killed, where is the money available with me to make the compensation available to them? Supposing thirty people die and I am an ordinary factory owner and my total assets may be, say, of Rs. 10 lakhs, from where are you going to recover the remaining money? How are you going to compensate? It is illusory. What you are doing is not practical.

Let me please explain. Let us understand this. I am not asking whether you have thought over these difficulties, whether you have thought over these problems which will occur in our day-to-day affairs. You have not thought over it. Deep thought has not been given. My suggestion is, it is not so simple as it is in the paper. There is a regular thinking in the Western world that hazardous and polluted industries should go to the developing countries, because the principles on which an industry will function in the West is much stricter. Safeguards are there in the West and those very multi-nations are now finding a place in the developing countries. Now, you want to sort out the problems by putting compensatory clause on these types of things. It will be impossible to work it out. There is a well-known world economist who has given a theory that it is much more hazardous to have industries in the developing countries than to have them in the developed countries because the amount of compensation you may have to pay is very large. My suggestion in this regard is this: Kindly do not make it an impractical law which is not in conformity with this and which will not be able to give you compensation. If there is a multi-national company in Bhopal, why did you allow this to be in a residential area? Why did you allow all the jhuggies to settle around this? They should be at far-off places. In Delhi, there was a leakage case which the hon. Minister was able to refer. There is a provision in the Master plan that such industries should all go out, and they are called non-conforming, hazardous, obnoxious, nuisance industries which are all categorised. But we do not implement any of our laws. In 1962, it was fixed that all these industries should go out. What is the use of making a new law when you are uot implementing any of your existing laws? I do not understand. You first remove all those things and then bring in this existing law. Another practical difficulty is you have agreed to a public sector to be a party to it, I agree but tomorrow I will go and file a suit and claim damages from DESU that saying it is polluting the Delhi atmosphere and

(Shri Jag Mohan—Cont.)

when I go for a walk my lungs are being affected and to that extent I am suffering health injuries and I do not know whether I am going to die because of that impact or smething because of that impact or something data shows, I don't want to bore you with these details. In Delhi, there are more than two million vehicles and 64 per cent of the pollution is due to the cars and I am suffering because of those cars. I am suffering from asthma. From whom I going to get the compensation? From which car-owner I am going to get compensation? So, there is a practical aspect which has not been given due thought. On the one hand, we are bringing in this legislation....

SHRI SOMPAL (Uttar Pradesh): I think we can impose a case on the car owners to c reate a fund from that.

SHRI JAGMOHAN: No, that is not the solution, my dear. You first create a disease and find out a medicine to cure it. My point is this: Are your economic policies which you have now initiated going contrary to the spirit of this? You have created an economic situation in which two lakhs of cars have come. The number of cars which have come in Delhi during the last four years is ten times more than what they used to be because the system which you are creating is throwing pollution at a much faster rate and you want to control it by this. You want to create cancer in your system and then you try to control it. It is not possible; you now work it out. I am not against the spirit of this law, I appreciate that you want to do something solid. But this will not happened. This will not take place because you first create a disease which is unmanageable. Not only this; you take the garbage, you take anything you like. All those things that have been created by your socio-economic system are being accelerated instead of being removed. All the cities are now becoming slums. Nobody can buy a land in Delhi. Nobody can get a decent house in Delhi, no poor man can get it. For ten per cent of the people you are creating a new maket and the affluent class will use air-conditioners, care and all the things. And even if there is no electricity they will have generators. They will all create more pollution in the air. Even if there is no electricity, they will have generators. This would all create more pollution in the atmosphere. Both ways you want to bombard the people. At the same time, you want to bring in this legislation. But the problem is not going to be solved by this. It will not work. This is my fundamental objection to this approach; not to the legislation.

The other thing I would like to mention is about the definition of 'owner'. You will not be able to determine whether the damage is caused due to somebody's negligence. Let us say, I am a worker in a factory. You do not allow any smoking inside the factory. I take out a beedi and smoke. An accident takes place. A fire takes place. The whole factory is burnt. Will the owner be held responsible for it? I am giving you an example which can happen. In fact, such a thing had happened. I am not talking to you theoretically. I am speaking from actual experience.

When I was Lt. Governor of Delhi, there was a very big fire at Shakur Basti. It was a very big fire. The whole city could have gone up in flames because the fire occurred at the L.P.G. bottling plant. Punjabi Bagh and other colonies were around that place. I went there. I even got arrested the General Manager and other persons because I thought that it was due to their negligence that such a thing had happened. The

whole city would have been affected and many people would have been killed. But, ultimately, the enquiry revealed that this was due to a cigarette butt. It was a cigarette-butt which had caused the fire. The proper thing would have been that this plant should not have been located in such an area in the first place. Otherwise, such things are bound to happen, human beings what they are. Therefore, there is going to be a very big problem in this respect also.

The question is: how are you going to control such things? You have defined the term 'owner' here. Madam, please give me a little more time (Time-bell rings) because I am making only specific points. I am making certain points which, I think, have not been raised by anybody so far. Now, take the definition of 'owner'. It says: "owner" means a person who owns, or has control over handling, any hazardous substance at the time of accident..." The words used here are: "or has control". As a owner, I can always say that it was the manager who had the control. I can put the responsibility even on my chparasi. He would go there before the Tribunal and say that he was having the control at that time. Everybody would escape unless you remove this 'or'. You must specifically indicate as to who are all the persons who would be responsible. Otherwise, everybody would escape. Now, I can kill somebody by my rash driving, but I can throw the responsibility on my driver and say that he was the person who was driving my car. This kind of a definition would only reduce the impact of this legislation because you say: 'owner' means a person who owns, or has control..'

Then, you say that the Tribunal *may, if it thinks fit,* take up the cases for claims for compensation suo motu. You say that suo motu action can be taken. Even though your objectives may be laudable, 'suo motu' action would mean endles litigation. Anybody, any judge, can take suo motu action. He can ask the whole DESU people to appear before him. Every public sector undertaking can be put in the dock, before the Tribunal. Every hospital can be asked to appear before the Tribunal. Every hospital can be asked to appear before the Tribunal because one can say that they are responsible for the toxic materials, etc. The poor fellow has to come and prove that he is not responsible. Therefore, this is not practicable. It is just not practicable.

You have said here that no application for compensation shall be entertained unless it is made within five years of the occurrence of the accident. There is a lacuna here. Let us say, an accident takes place today, Why should the claim period be for five years? The point I am making here is that we should distinguish between cases where the effect is continuos and cases where the damage has already taken place. If an accident has taken place today, the limit should be one year or six months, whatever is the period you lay down. Otherwise, the Sword of Democles would keep on hanging on the head of any person. You should distinguish between cases where the damage has already taken place and cases where the effect is continuous; for example, cases of radioactive impact and such other cases.

My next point is, you say that the Tribunal shall not be bound by the procedure laid down by the Code of Civil Procedure, but shall be guided by the principles of natural justice. It would be a law unto itself. You must lay down the principles on which compensation is to be awarded.

(Shri Jagmohan—Contd.)

If there is no such thing, if the principles are not laid down, it would be struck down. It would be said that there are no substantive principles on the basis of which compensation can be awarded. Therefore, you will have to lay down the principles. You should say that these are the principles. You should specify. It cannot be left to anybody's arbitrary will, anybody's subjective will Now, if you have this provision in the rules, you can make detailed provisions therein. A substantive provision has to be made in the law itself that these are the basic principles on which the compensation has to be determined.

Then, I have a serious objection to the manner in which appointments are to be made to the Tribunal. In view of the time bell given by the hon. Vice-Chairman, I want to say very briefly that, in my view, the beast course will be to draft Judges from the existing Judges of the High Courts and the Supreme Court. Don't make any fresh appointment because that will create an interest in itself, and if you are not satisfied with their working, you will be saddled with the problems for five years. So there is no harm. Just as the Government servants go on deputation, there should be a principle of drfating from the Judges. You can do that drafting in consultation with the Chief Justices of the High Courts and the Chief Justice of the Supreme Court. They can always lend you a number of Judges for this. This will make it very fair. They will make available persons who are not retired. They will also make available experienced persons who know how to deal with these matters. Otherwise, this will create problems.

I will skip over one point because of the time-constraint.

उपसभाध्यक्ष (कुमारी सरोज खापर्डे): जगमोहन जी, आपकी सिर्फ पार्टी के लिए पांच मिनट का समय था । लेकिन मैंने आपको पन्द्रह मिनट अधिक दिए है ।

श्री जगमोहन : मेरी तो कोई पार्टी नहीं है ।

उपसभाध्यक्ष (कुमारी सरोज खापर्डे) : आप तो सभी पार्टियों का प्रतिनिधित्व करते है ।

SHRI JAGMOHAN: Being a nominee of the President, I thought that I was entitled to more time. Anyway, I have no desire to inflict myself and I will convey my remaining points to my distinguished friends.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): The time given here is two hours. There are five six Members now.

SHRI JAGMOHAN: So do you want me to continue my speech or to stop it?

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): How much more time will you take?

SHRI JAGMOHAN: Madam I seek your indulgence.

उपसभाध्यक्ष (कुमारी सरोज खापर्डे) : जगमोहन जी, बोलिए आप । पर जरा संक्षेप में बोलिएगा ।

श्री जगमोहन : मैं तो संक्षेप में बोलूंगा दस पोइंट पांच मिनट में खत्म कर दूंगा और मैं बीच में स्किप भी कर जाऊ ।

I am only pointing out that these are the practical difficulties which will come in the way that they will occur and so on. But anyway I will skip over this.

I would very strongly like to urge upon the Minister on one point. I have a number of points. If you permit me Madam, I will share with the House one basic point which, I think, we are not understanding as a nation with regard to environment. We are creating a consumer-oriented society which is producing a lot of excreta. It is an ercretal civilisation which we are creating. You are

throwing a lot of garbage on the ground. You are througing a lot of garbage in the air. You want to solve it by a different method. The approach should be positive.

If you can bear with me Madam Vice-Chairman I can tell you a story. If you permit me I will narrate you a short story which I think is very relevant. I will take two minutes only. I will just cut down everything else but I will tell you one story which is very relevant.

You know Birbal and Akbar very well. There was a learned man full of knowledge and everything else. He went to Akbar and said "You have got Birbal. He is unwise. Why are you keeping him? You keep me as Advisor. I am the most learned man." Akbar said "I will appoint you and I will remove Birbal." Birbal said "This is not fair. You must try this experience." Akbar asked "What is it?" Birbal said "He should ask me one question and I will ask him one question." Birbal said "Akbar look I have only one problem. I have got a hungry goat. Let this philosopher satisfy this hungry goat." He said "Birbal it is a very foolish question to ask. It is very simple." Birbal said "Sir let the answer come." The poor learned man went to his house. He fed the goat with grass and everything else and brought it in the court the following morning. Birbal took out some dry grass from his pocket and placed it before the mouth of the goat. The goat started munching it. He said, Sir, she is hungry. She is still eating. She is eating even this dry grass. So, everybody started saying, yes, the problem has not been solved. He said, Sir, give him one more day. I do not mind. He was given one more day. He gave her more milk and more of everything. The goat was brought to the court in the next morning bulging on the seams. Again, when Birbal put the dry grass before her, the goat started eating. So, everybody laughted. Akbar understood the game. Akbar said: Look Birbal, this fellow has failed. Now, I give this proposition to you, Birbal. You quench its hunger. He took the goat home. He kept it hungry throught the day and just half-an-hour before coming to the Court, he told the goat, now you just eat. So, whenever she started eating, he started slapping the goat and whenever she turned away, he started blessing till the goat changed he reflexes. She realised that if she starts eating to much she will get a shap instead of being blessed. So, he brought the goat in the morning very hungry without having given her anything. He said her stomach is full. When that philospoher brought the grass and put it before the goat, the goat, turned away. The Western philosophy has gone into this. I have not said it in a light-hearted mood. I was invited to deliver a lecture on 'values and environment' at Dalhousie University in Canada. I gave this very example there. I said. All your problems are due to this fact that your Western reflexes are not being changed. Your appetite can never be satisfied. You can have any amount of consumerist items. So, to solve this problem, you have to change the reflexes and the temperament of the people. You are creating a consumerist society, which is never satisfied. You have to control the level of aspirations. That level of aspiration will come when you have a proper education system in the society. Today though the television you are increasing the demand of the people. You are creating the consumerist demand. When I could be satisfied with one, I want to have ten and the poor are getting poorer. So, you are creating a reflex in the whole system which will go on increasing the pollution. In the Western society you have seen there is an increasing incidence of

cancer and everything. This is the fall out of that attitude of mind. The entire gathering in the University agreed with me that was the fundamental issue of environment. Gandhi Ji was not wrong when he said that you have to control your aspirations, if you want to have a just and fair society. This is the basic issue. Our own ancient philosophy is full of that thought. This thrust is there in the Vedas and Puranas which say: Mother Earth, let me not dig you beyond the point from where you cannot recoup. This is the highest message of sustainable development. So, you should not go beyond that.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): Jagmohan Ji, please wind up.

SHRI JAGMOHAN: Thank you.

श्री दिग्विजय सिंह : उपसभाध्यक्ष महोदय, राष्ट्रपिता महात्मा गांधी ने पर्यावरण के बारे में दो बातें कही थीं। एक तो जंगल के जानवर घटेंगे और शहरों में जानवर बढ़ जाएंगे। आज जंगल से जानवर खत्म हो रहे हैं शहर की चिड़ियां खाने में और सर्कस में जानवर आ रहे हैं। और दूसरी बात राष्ट्रपिता ने कही थी कि——

"The Earth has enough for everyone to eat, but not for everyone's greed."

आज यही आदमी की सब कुछ पाने की हवस, पृथ्वी पर अपना प्रभुत्व जमाने की हवस के कारण ही पर्यावरण नष्ट हो रहा है जिसकी वजह से आज पर्यावरण मंत्री को यह बिल लाना पड़ा है। मुझे खुशी हुई, आज इस विषय पर बोलते हुए कि चाहे सरकारी पक्ष के लोग हों या विपक्ष के लोग हों, सभी ने यह कहा कि जो बिल आप ला रहे है, उसे फैलाने वाले लोग जहां एक और आम लोग है वहीं सबसे ज्यादा जिम्मेदारी सरकार की तरफ से है। सरकार की भागीदारी की वजह से है। सरकार के मंत्रालय की जो हवस है, नयी उद्योग नीति में होड़ लगाने की पर्यावरण की उस दुनिया में पहुंच जाने की, आज उसी का परिणाम है कि माननीय पर्यावरण मंत्री जी को यह बिल लाना पड़ रहा है। लेकिन मैं शुरू में ही कह दूं कि इसका कई कमियों के बावजूद भी इसमें कई अच्छाइयां है और पर्यावरण मंत्री जी ने बहुत अच्छा काम किया है। इस देश में अगर पर्यावरण को बचाने के लिए आपके अलावा किसी और व्यक्ति को याद किया जाएगा तो वह है, श्रीमती गांधी। 1970 से पर्यावरण के क्षेत्र में उनका जो योगदान रहा, दुनिया ने उसको स्वीकारा, यूनाइटड नेशन्स ने उसके लिए उन्हें अवार्ड दिया।

एक माननीय सदस्य : श्रीमती मेनका गांधी।

श्री दिग्विजय सिंह : मेनका गांधी तो 1972 में पैदा भी नहीं हुई थी। श्रीमती गांधी की बात कर रहा हूं जो भारत की प्रधानमंत्री रही है। तो उनके बाद कमल नाथ जी अब इस प्रयास को कर रहे है। यह प्रयास आपके नाम को जरूर रोशन करेगा। हिन्दुस्तान की हिस्सेदारी आपके प्रयास में शामिल है इसलिए मैं आपको बधाई दे रहा हूं कि आप इस तरह का काम कर रहे है। लेकिन मुझे अफसोस है कि यह बिल 1992 की रियो कांफ्रेंस के तहत उसमें जो फैसला लिया गया था, उसके तहत यह बिल लाया गया है। आखिर तीन वर्ष क्यों गवां दिये आपने? 1992 में फैसला हुआ। उसकी भूमिका सारी दुनिया ने सराही। आपकी भूमिका यानी भारत की भूमिका। भारत की भूमिका को दुनिया ने सराहा। यह सही है कि आप पहले देश के पर्यावरण मंत्री के रूप में इस बिल को ला रहे है लेकिन यह तीन वर्ष का समय आपने क्यों गवां दिया, यह बात मेरी समझ में नहीं आयी। बेहतर होता कि यह काम जल्दी से जल्दी पूरा किया जाता ताकि हम इस दिशा की ओर आगे बढ़ते। उपसभाध्यक्ष महोदया, बिल के कई पहलुओं पर लोक सभा में चर्चा हो चुकी है और पर्यावरण मंत्री ने कोशिश की है, उन चीजों को अपने में समाविष्ट करने की। कई अमेंडमेंट्स भी

उन्होंने स्वीकार कर लिये है। में दो तीन बातें मुख्य रूप से कहना चाहूंगा। एक तो आपने जो यह ट्रिबयूनल बनाया है, इसमें आपने कहा है कि चेयरमेन तो इसका वही होगा जो सुप्रीम कोर्ट या हाई कोर्ट का जज होगा, हम उसे चेयरमैन बनाएंगे। लेकिन साथ ही आपने कह दिया कि वाइस चेयरमैन भी इसका चेयरमैन हो सकता है। वह भी ऐनटाइटल्ड है। लेकिन उसके लिए एक कैंडीशन नहीं है कि वह सुप्रीम कोर्ट का या हाई कोर्ट का जज हो। वह कुछ और भी हो सकता है जिसकी आपने व्याख्या की है कि वह सैक्रेट्री हो सकता है, कोई और इम्पोर्टेंट आदमी हो सकता है। आपने बड़ी बारीकी से इस चेयरमैन के पद पर वाइस चेयरमैन को स्थापित करने की कोशिश कर दी है जो सुप्रीम कोर्ट या हाई कोर्ट का जज हुए बिना भी रह सकता है। इसलिए में आपसे चाहूंगा कि आप साफ-साफ शब्दों में लिखें कि इस ट्रिब्यूनल का चेयरमैन वही होगा जो सुप्रीम कोर्ट या हाई कोर्ट का जज होगा। बाकी चीज, इस देश में एक और परम्परा चल गयी है– रिटायर्ड बट नाट टायर्ड। रिटायर हो गये लेकिन वह थक नहीं रहे हैं। अब यह ट्रिब्यूनल ऐसे ही नाट टायर्ड लोगों की जगह बन गयी है। सैकड़ों ट्रिब्यूनल इस देश में बने हुए हैं। उसमें रिटायर बट नाट टायर्ड वाली बात चल रही है। 60 साल पूरे हो गये, हमारे चहेते हैं, मंत्री के चेहेते हैं, किसी ब्यूरोक्रेट के चहेते हैं, उनको इनमें रख दिया गया है। उनकी इच्छा हो या न हो, उनका मन लगे या न लगे, उनको पेंशन भत्ता और दिल्ली में मकान मिल रहे है, यही आज-कल चेयरमैन के लिए हो रहा है। इसलिए जगमोहन जी ने यह बात सही कही है। आप उसमें स्पष्ट करें कि सिर्फ हाई कोर्ट या सुप्रीम कोर्ट का जज ही चेयरमैन हो सकता है। वाइस चेयरमैन जो और कैटागिर में आता है, उसको चेयरमैन बनाने की इजाजत आप न दें। दूसरी बात में आपसे कहना चाहूंगा कि आपने कुछ जगहों तक ट्रिब्यूनल के काम को, ट्रिब्यूनल के आफिस को सोमित कर दिया है। आखिर यह 90 करोड़ का मुल्क है। एक आदमी ने कहा कि मध्य प्रदेश में होना चाहिए। हमारा इसमें कोई विरोध नहीं है। हम चाहते हैं कि हर प्रदेश में ट्रिब्यूनल का एक बेंच होना चाहिए नहीं तो कोई आदमी त्रिपुरा में, नागालैंड में, सुदूर इलाके में, बालमेड़ में, जेसलमेर में इस घटना का शिकार हो गया। अब उसको दिल्ली आना पड़े तो आप अंदाजा लगा सकते हैं कि एक गरीब के लिए दिल्ली आने की कीमत क्या हो सकती है। वह कभी सोच नहीं सकता कि मैं दिल्ली जाऊं। वहां उसके परिवार पर विपत्ति पड़ी है, उसकी बहन की मांग का सिंदूर उजड़ गया है, किसी का भाई, किसी का बेटा चल बसा है उससे क्या हम उम्मीद कर सकते हैं कि वह 5–10 हजार रुपये खर्च करके त्रिपुरा से चलकर, नागालैंड से चलकर दिल्ली आएगा। इसलिए मैं आपसे दरख्वास्त करूंगा कि हर राज्य में ट्राइब्यूनल की ब्रांच होनी चाहिए।

दूसरी बात मैं कहना चाहूंगा कि इसमें अंतरिम मुआवजे का कोई जिक्र आपने नहीं किया है। कोई आदमी दुघटनाग्रस्त हो गया, आप उसको मुआवजा देंगे। लेकिन वह मुआवजा उसको 6 महीने, साल भर या तीन-चार साल बाद मिलेगा। टाइम 6 महीने कहा है आपने अपने भाषण में, लेकिन अगर किसी परिवार में एक ही आदमी है जो कमाने वाला है, पूरा परिवार उस पर आश्रित है, अगर उसको अंतरिम मुआवजा नहीं मिलेगा तो उनकी स्थिति क्या होगी, यह आप समझ सकते हैं। इसलिए में चाहूंगा कि आप अंतरिम मुआवजे की व्यवस्था इसमें करें।

उपसभाध्यक्ष महोदया, आपने पहले ही कहा है कि समय कम है, इस पर ज्यादा लोग बोलना चाहते हैं। इसलिए मैं ज्यादा समय नहीं लेना चाहता हूं। मैं मंत्री जी से सिर्फ दो-चार बातें पूछना चाहता हूं। हमारे मित्र श्री सुरेश पचौरी जी ने कहा है सीमेंट से काफी पौल्यूशन हो रहा है। आप क्यों सिर्फ सीमेंट का नाम ले रहे हैं? सीमेंट से होता ही है यह हम सब लोग जानते हैं। लेकिन पौल्यूशन जो हैं वह फर्टिलाइजर से हो रहा है। पाल्यूशन जो है, सारी दुनिया में जो थर्मल कोल प्लांट रिजेक्ट कर दिये गए हैं, मैं मंत्री जी से पूछना चाहता हूं कि सारी दुनिया के

देशों से रिजेक्ट, अमेरिका और पश्चिम के जितने भी देश हैं वहां से रिजेक्टेड थर्मल कोल पावर प्रोजक्ट जो हैं उनको यहां लाया जा रहा है और खासियत यह है कि उसमें जो कोल इस्तेमाल किया जा रहा है–दुनिया में कहीं भी बिना वाश किया हुआ कोल थर्मल प्लांट में इस्तेमाल नहीं होता। हिन्दुस्तान में कोयले में 40 प्रतिशत से लेकर 50 प्रतिशत तक ऐसेश हैं। कोल कर्मचारियों और कोल मैनेजमेंट के निकम्मेपन का फल इस देश को भुगतना पड़ रहा है। मैं मंत्री जी से कहना चाहता हूं कि आप बिल पास करके, कानून पास करके इसको क्यों नहीं रोकते? आपके पास ताकत है लेकिन आप इसका इस्तेमाल नहीं करते। आप कानून पास करें कि बिना वाशरीज में धोआ हुआ कोल थर्मल पावर प्लांट में इस्तेमाल नहीं किया जाएगा। यह आपके हाथ में है। इस बारे में आपकी मंशा क्या है, यह मैं आपसे जानना चाहता हूं। जब सारी ताकत आपके पास है तो उस ताकत को इस्तेमाल करने की सबसे ज्यादा जरूरत है।

दूसरा, भोग की जो नयी आर्थिक नीति चली है, यह आर्थिक नीति और आपकी पर्यावरण की नीति दोनों साथ-साथ नहीं चल सकतीं। आपको कड़े कदम उठाने पड़ेंगे। आपके हाथ में जो ताकत है, उसका इस्तेमाल करके आपको इस पर नियंत्रण करना होगा। आप इस देश के पर्यावरण मंत्री हैं। पर्यावरण से ऐसा लगता है कि लोग इसके बारे में अभी तक भी ज्यादा नहीं जानते हैं। लोगों में यह धारणा है कि पर्यावरण कृषि मंत्रालय का एक हिस्सा। आप इस विभाग के मंत्री हैं और दुनिया में आपने नाम और शोहरत हासिल की है। आपने इस क्षेत्र में अच्छा काम करके दिखाया है। लेकिन मैं कहना चाहूंगा कि सिर्फ यह बिल पास करने से कुछ नहीं होगा। आज हमारा आगरा का ताजमहल किसकी वजह से प्रदूषित हो रहा है? ताजमहल का रंग बदल रहा है और वह सफेद से पीला होने जा रहा है। यह इसलिए कि मथुरा रिफाइनरी वहां है। इसके लिए कौन से उपाय आपने किए हैं? अब ये पब्लिक सेक्टर अंडरटेकिंग्स ही प्रदूषण के सबसे बड़े केन्द्र बनते जा रहे हैं। अभी यहां पर भिलाई का जिक्र हुआ। भिलाई भी उस इलाके को प्रदूषित कर रहा है। लेकिन तब भी वहां पर थर्मल पावर प्लांट बैठाने की इजाजत दे दी गयी। जो प्रदूषण रोकने का काम है, जो काम आपको करना चाहिए था वह काम नहीं करवा रहे हैं। मेरा भिलाई कारखाने से कोई विरोध नहीं है। लेकिन गवर्नमेंट कहती है कि पर्यावरण पर काम करने के लिए पैसा नहीं है। ये थर्मल पावर प्लांट जिनको बिठाने की अनुमति दी जा रही है, ये ही सबसे अधिक प्रदूषण को बढ़ाने का काम कर रहे हैं। मैं मंत्री महोदय का ध्यान इस ओर दिलाते हुए जहां एक ओर इस बिल का समर्थन करता हूं, वहीं दूसरी ओर मैं आपसे गुजारिश करना चाहता हूं कि आप दुनिया के पहले देश के पर्यावरण मंत्री के रूप में इस बिल को ला रहे हैं। यह सौभाग्य, यह गौरव आपको प्राप्त हुआ है, इस मुल्क को प्राप्त हुआ है। इसलिए मेरा आपसे अनुरोध है कि आप अपने कदम से, आप अपने काम से, आप अपने प्रयास से ऐसा कार्य करके दिखायें ताकि आने वाले दिनों में लोगों को लगे कि पर्यावरण के इस बिल से आपको ताकत मिली है और देश में सचमुच पर्यावरण सुधार का काम करने जा रहे हैं, तभी हम शायद पर्यावरण की रक्षा कर सकेंगे। इन शब्दों के साथ मैं इस बिल का समर्थन करता हूं।

श्रीमती सरला माहेश्वरी (पश्चिमी बंगाल) : धन्यवाद, उपसभाध्यक्ष महोदया। उपसभाध्यक्ष महोदया, हमारी सरकार पर्यावरण के संबंध में कोई विधेयक ला रही है, इस सूचना से मन में एक उमंग सी उठी थी और उम्मीद बंधी थी कि भोपाल गैस त्रासदी के 12 वर्षों के अनुभवों के बाद और रियोडिजेनरो में विकास और पर्यावरण के सैशस्टि संबंधों को परखने के बाद तथा वहीं पर विकासशील देशों के विरुद्ध विकसित देशों की साजिशों को समझने के बाद हमारी सरकार की ओर से पर्यावरण के संबंध में जब कोई विधेयक आएगा तो उस विधेयक में हमारे आकाश

का विस्तार होगा, उस विधेयक में हमारे समुद्र की गहराई होगी और उस विधेयक में हमारे थल की जीवंतता होगी। उपसभाध्यक्ष महोदया, हमने यह सोचा था कि इस विधेयक में हमारे विपुल जल संसाधनों की गहराइयां, हमारे वैविध्यमय भूक्षेत्र की सम्पन्नता और उसके संरक्षण और हमारे मानवीय जीवन की जो धरोहर है, उस धरोहर को संभालने का एक विस्तृत चित्र हमें मिलेगा। और महोदया, इसी विधेयक के साथ यह उम्मीद भी बंधी थी कि जब पर्यावरण जैसा विषय सरकार की चिंता का विषय बना है तो जाहिर है कि सरकार एक ऐसा विधेयक लाएगी जो सरकार की सारी की सारी नीतियों के निर्देशक तत्व के रूप में काम करेगा, जो सरकार की सारी नीतियों का दिशा निर्धारण करेगा और वर्तमान में चल रही सरकार की सारी नीतियों की दिशा को पलट देगा क्योंकि सरकार की वर्तमान जो नीतियां हैं उन नीतियों के चलते हम एक नहीं अनेकानेक भोपाल जैसी त्रासदियों के संकट से गुजरने के लिए अभिशप्त होंगे। यह आशा बंधी थी कि अब यह सिलसिला रुक जाएगा हमारें देश की सार्वभौमिकता हमारें देश के जल, थल और नभ के निर्मम शोषण का जो सिलसिला शुरु हुआ है, वह सिलसिला अब बंद हो जाएगा। लेकिन इस विधेयक को नज़र भर देखने के साथ ही हमारी सारी आशाओं और उमंगों का तिलिस्म भरभरा कर टूट गया इस विधेयक को देखने के साथ ही पर्यावरण के नाम पर जो विधेयक मंत्री महोदय आज ले कर आए हैं, उसको देख कर लगा कि हमारें मंत्री महोदय ने पर्यावरण के नाम पर मरुस्थल की मृग मारीचिका का माया जाल भर रखा था। पर्यावरण की रक्षा के नाम पर लाया गया यह विधेयक तो महज़ उस औपचारिकता को पूरा करने के लिए लाया गया जिसका जिक्र हमारे दिग्विजय सिंह जी ने किया। यह महज़ औपचारिकता थी तीन वर्ष पहले रियोडिजेनरो के सम्मेलन में जो तमाम राष्ट्रीय सरकारों को निर्देश दिया गया था कि तमाम राष्ट्रीय सरकारें अपने यहां पर्यावरण को दूषित करने वाले लोगों को राहत दिलाने के लिए नियम बनाएं, विधान बनाएं, उसी औपचारिकता को पूरा करने के लिए माननीय कमलनाथ जी विधेयक लाए हैं। महोदया, मुझे अब यह कहना पड़ता है कि उस औपचारिकता को पूरा करने के लिए लाया गया विधेयक महज़ औपचारिक विधेयक बन कर रह गया है। पर्यावरण और विकास के संशलिस्ट आयामों को पर्यावरण और विकास के तमाम सदर्भों को इस विधेयक में छूआ तक नहीं गया हैं। जिस विधेयक को उपसभाध्यक्ष महोदया, यहां एक ऐतिहासिक विधेयक संज्ञा दी जा रही है, जिस विधेयक को एक अभूतपूर्व विधेयक की संज्ञा दी जा रही है और मंत्री महोदय की भूरि-भूरि प्रशंसा की जा रही है, मैं यह आशा करती थी कि यह विधेयक हमारे देश में मॉडल विधेयक का काम करेगा और मॉडल विधेयक के रूप में हमारी सरकार की नीतियों का एक कुतुबनुमा बनेगा, हमारी सरकार की नीतियों का निर्देशन करेगा लेकिन ऐसा नहीं हो सका। हमारे माननीय मंत्री जी जो विधेयक ले कर आए हैं, वह विधेयक भी सरकार की आर्थिक नीतियों का ही सहधर्मी बन कर रह गया है। माननीय कमलनाथ जी जिन्हें पर्यावरण के संबंध में माना जाता है कि वह पर्यावरण के बहुत हमदर्द हैं, चिंताशील हैं, लेकिन मंत्री महोदय की दशा को देख कर लगता है कि हमारा क्या होगा जो सब कुछ देख कर भी अनजान बन रहे हैं। महोदय, उनकी इस दशा पर मैं सिर्फ यह कहना चाहूंगी कि

> "कैसी बेचश्मी का आलम है कि आंखों वाले लोग
>
> देखते सब कुछ हैं मगर नजर कुछ नहीं आता।"

यही कारण है कि आज इस विधेयक को देखने के बाद मैं इस स्थिति में भी नहीं हूं कि मैं मंत्री महोदय को यह कह सकूं कि देर आयद दुरुस्त आयद। देर से तो आए लेकिन दुरुस्त होकर नहीं आए। इसलिए उपसभाध्यक्ष महोदया, मै कहना चाहूंगी कि हमारे देश में पर्यावरण की सजगता और चिंता को जाहिर करने वाला यह विधेयक लेकर मंत्री महोदय जब हमार

[श्रीमति सरला माहेश्वरी]

सामने आए हैं और हमें यह बताना चाहते हैं कि वे पर्यावरण के संबध में कितना चिंतित हैं, हमसे प्रमाण पत्र लेना चाहते हैं उस समय मैं यह कहना चाहूंगी कि वास्तव में पर्यावरण के नाम पर ये जो विधयक लेकर आए हैं उस विधेयक का हमारे देश के टिकाए विकास के साथ सस्टेनेबुल विकास के साथ कोई नाता, रिश्ता नहीं है । नई आर्थिक नीति के नाम पर चल रही आर्थिक और सारी की सारी नीतियां हमारे जल, थल और नभ का किस तरह से निर्मम शोषण कर रही हैं, निर्मम दोहन कर रही हैं और वह भी किसके लिए ? इसलिए मैंने सस्टेनेबुल डेवलपमेंट की बात कही थी । पृथ्वी सम्मेलन में मंत्री महोदय ने जहां भारत की ओर से भारत की स्थिति को बड़े शानदार ढंग से रखा, साम्राज्यवादी देशों की साजिश को समझते हुए विकासशील देशों के पक्ष को रखा कि सस्टेनेबुल विकास की क्या स्थिति है विकासशील देशों के संदर्भ में क्या स्थिति है । लेकिन सस्टेनेबुल विकास के संदर्भ में जब मंत्री महोदय हमारे देश में विधेयक लेकर आते हैं तो उनका ध्यान हमारे देश की सरकार की ऐसी नीतियों की ओर क्यों नहीं जाता जो आज हमारे पर्यावरण को इस विस्फोटक कगार पर लेकर आ गयी है। आज हर कोने से आवाज उठ रही है लेकिन हमारे मंत्री महोदय इन नीतियों की ओर जरा भी नजर नहीं दे रहे हैं । महोदया, हालत क्या है ? पर्यावरण है कितना ध्यान दिया जा रहा है? मैं यह बताना चाहूंगी कि हमारा आर्थिक सर्वेक्षण सरकार का जो आर्थिक सर्वेक्षण है आपने देखा होगा दो सौ पन्नों का एक बड़ा आर्थिक सर्वेक्षण है लेकिन इसमें पर्यावरण की कितनी जगह दी गयी है । इसमें पर्यावरण को सिर्फ दो पन्नों की जगह दी गयी है । महोदया, हालत यह है कि हमारे देश की विशाल गरीब मेहनतकश जनता जिनको ये विकास के सब्जबाग दिखाए जा रहे हैं उनके लिए तो यह विकास तो लाभदायी साबित नहीं हो रहा है। विकास किसके लिए आप ला रहे हैं ? बड़े जहाजों के मालिकों के लिए, बहुराष्ट्रीय कम्पनियों के लिए, ठेकेदारों के लिए और इस सबसे छनकर चूकर गरीब जनता तक कुछ पहुंच जाए तो उसी में गनीमत मानी जा रही है । मैं यह कहना चाहती हूं कि जिन बड़े लोगों के लाभ के लिए ये नई आर्थिक नीतियां लाई गई हैं उन नही आर्थिक नीतियों का कितना घातक प्रभाव हमारे देश के पर्यावरण पर पड़ रहा है, हमारे देश की इकोलाजी पर पड़ रहा है, हमारे देश की बात डाइवर्सिटी पर पड़ रहा है, इसकी ओर मंत्री महोदय ने कोई ध्यान नहीं दिया । इनकी नयी आर्थिक नीतियों का लक्ष्य क्या है ? इनकी नयी आर्थिक नीतियों का मूल उद्देश्य क्या है ? निर्यात आधारित नीति ? और इस निर्यात आधारित माल के तहत क्या हो रहा है तमाम बड़ी बड़ी कम्पनियों के मालिकों को खुली छूट दे दी गयी है, विदेशी कम्पनियों के बड़े बड़े जहाज कम्पनियों के ट्रालर आज हमारे समुद्रों को रौंद रहे हैं । किस तरह? हमारे देश के मछुआरे आंदोलन कर रहे हैं कि इससे हमारी बायो डाइवर्सिटी पर असर पड़ेगा, इससे हमारे समुद्रों पर असर पड़ेगा । एक तरफ तो गरीब मछुआरे धरने पर बैठे हुए हैं और ये बहुराष्ट्रीय कम्पनियों के बड़े बड़े जहाज 522 जहाज आज हमारे समुद्रों का दोहन कर रहे हैं । मंत्री महोदय को मालूम होगा । उनका टर्म आफ कांट्रेक्ट क्या है कि वे डीप सी फिशिंग करेंगे, लेकिन ये कहां कर रहे हैं ? उथले समुद्र में कर रहे हैं । उथले समुद्र में करने का मतलब क्या होता है ? और किस समय कर रहे हैं ? जो समय ब्रीडिंग का होता है उस समय में वे फिशिंग कर रहे हैं । मैं यह कहना चाहूंगी कि क्या ये बातें मंत्री महोदय के जेहन में नहीं आती । इनको अगर रोका नहीं गया तो हमारे देश के पूरे समुद्र का क्या हाल होगा । इसी के साथ साथ मैं यह कहना चाहूंगी । मैं यह कहना चाहूंगी कि आज निर्यात आधारित मॉडल नीति के नाम पर आप क्या कर रहे हैं ? एक्वा-कल्चर कर रहे हैं, प्रॉन की खेती हो रही है, श्रिम्प की खेती हो रही है । उससे हो क्या रहा है कि हमारी जमीन की सेलिनिटी बढ़ रही है, जमीन में नमक बढ़ता जा रहा है । हमारी जो इरिगेशन की जमीन है, उस का

खारापन बढ़ता जा रहा है और आप लगातार आंकड़े पर आंकड़े बढ़ाते जा रहे हैं कि 70 हजार से 2 लाख टन हो जाएगा ग्रिम्प का निर्यात, हमारी सरकार एग्रीकल्चर प्रोडक्टस के लगातार लक्ष्य पर लक्ष्य निर्धारित करती जा रही है, लेकिन उस का हमारे देश के कुल जीवन पर क्या प्रभाव पड़ रहा है ? जिस पैप्सी कोला कंपनी को हाथ जोड़कर हिंदुस्तान में ले आया गया, वह पैप्सी कोला कंपनी कितना वेस्ट यहां डम्प कर रही है? जो फुदरा नाम की कंपनी तमिलनाडु में है वह कितना प्लास्टिक वेस्ट हमारी जमीन में ठप्प कर रही है ? उपसभाध्यक्ष महोदया, इस के चलते हो क्या रहा है कि हमारे देश में कचरे का स्वरूप बदल रहा है, वेस्ट का स्वरूप बदल रहा है और यह लोगों के स्वास्थ्य के लिए कितनी हानिकारक बीमारियां पैदा कर रहा है, इस का मंत्री महोदय को ध्यान होना चाहिए । इसलिए महोदया, मैं कहना चाहती हूं कि जब आप पर्यावरण के संबंध में कोई विधेयक लेकर आते हैं तो हमारें पर्यावरण मंत्री का ध्यान इस ओर जरुर जाना चाहिए कि पर्यावरण का मतलब यह नहीं होता है कि कुछ पेड़ लगा दीजिए, कुछ उद्योगों में प्रदूषणरहित यंत्र लगा दीजिए । पर्यावरण यह नहीं है । पर्यावरण का मतलब यह होता है कि हम अपने देश के, हम अपनी इस धरती के, हम अपने इस आकाश के, हम अपने इस जल-थल और नभ के संसाधनों का कितना विवेक परक ढंग से इस्तेमाल करें ताकि हम सिर्फ अपने वर्तमान के लिए न जिऐं । महोदया, पर्यावरण के संबंध में चिंतित हमारे मंत्री महोदय जरुर जानते होंगे कि पर्यावरण का मतलब भविष्य से है, भावी पीढी से है । हमारी भावी पीढ़ी के प्रति भी हमारा कर्त्तव्य है, लेकिन आप क्या कर रहे हैं ? आज इस नयी आर्थिक नीति के नाम पर उदारतावाद के नाम पर होड़ कैसी लग रही है । आपके जितने भी पर्यावरण संबंधी अब तक के नियम और कानून बने हुए थे, उन सारे के सारे नियम और कानूनों को ढीला किया जा रहा है एक होड़ सी मची हुई है । पंजाब की सरकार कहती है कि हम 15 दिनों में सारे उद्योगों को अनुमति दिला देंगे । हरियाणा सरकार कहती है कि हम उससे भी कम समय में कर देंगे केरल की सरकार कहती है कि हम अपने पर्यावरण संबंधी तमाम नियमों और कानूनों को छोड़ देंगे ।

श्री दिग्विजय सिंह : सभी सरकारें कहने लगी हैं ।

श्रीमती सरला माहेश्वरी : सभी सरकारें कहने लगी हैं । उपसभाध्यक्ष महोदया, म कोई पर्यावरणवादी नहीं हू, और मैं विकास की विरोधी नहीं हूं लेकिन विकास विवेकपरक ढंग से होना चाहिए । यह विकास किस लिए हैं ? विकास की हमें जरुरत है, विकास की अहमियत को हम समझते हैं, लेकिन विकास का मतलब विनाश नहीं होता । विकास का मतलब यह नहीं होता कि हम अपने जलथल और नभ, का इस तरह शोषण करें, इस निर्ममता से शोषण करें कि आने वाली पीढ़ी के लिए कुछ बचे ही नहीं । इसलिए उपसभाध्यक्ष महोदया, मैं मंत्री महोदय से कहना चाहूंगी कि आप पर्यावरण के बारे में जानते हैं । रियो-डि-जनरियो का जो फर्स्ट एजेंडा था, उस फर्स्ट एजेंडा में सस्टेनेबल डवलपमेंट की पूरी व्याख्या की गयी थी अर स्वयं मंत्री महोदय ने उस में हिस्सा लिया था । वह जानते हैं कि सस्टेनेबल डवलपमेंट का मतलब क्या होता है, टिकाऊ विकास का मतलब क्या होता है ? तो वास्तव में अगर आप को टिकाऊ विकास की कोई आधार भूमि तैयार करनी है तो मंत्री जी आप को दिशा निर्देशन करना होगा । आप अपनी सरकार की सारी नीतियों का कुतबनुमा बनें । मैं सिर्फ आप के इस विधेयक के बारे में जोकि इतना एकांगी हैं, इतना आधा-अधूरा है और विधायी खामियां हैं अधिक कुछ कहना नहीं चाहती, मगर मेरी आपत्ति सिर्फ आपके से सीमित नजरिए से है । हमें खुशी हुई थी जब रियो-डि-जनारियों में आप ने पर्यावरण के बारे में अपना पूरा परिदृश्य रखा था, एक पूरा सारगर्भित परिदृष्य रखा गया था; लेकिन आप जब यह विधेयक लेकर आए तो मुझे सचमुच में दुख है कि यह विधेयक इतना आधा-अधूरा ।

[श्रीमती सरला माहेश्वरी]

है कि सिर्फ विधायी दृष्टिकोण से ही नहीं बल्कि हमारे देश के पर्यावरण को जो चीजें दूषित कर रही हैं, उन्हीं चीजों की ओर मंत्री महोदय आंखें बंद कर के बैठे हुए हैं। उपसभाध्यक्ष महोदया, आप कहें तो मैं आंकड़े देकर बता सकती हूं कि इन के उदारतावाद के नाम पर, इन के निर्यात आधारित मॉडल के नाम पर और इन के खुलेपन के नाम पर आज क्या हो रहा है ऐसी कई कंपनियां जिनका कि खराब ट्रैक रिकार्ड रहा है, जिन कंपनियों ने विदेशों में जाकर गृह-युद्ध लगाए, जिन कंपनियों ने दूसरे देशों में जाकर उन्हें नुकसान पहुंचाया, वह कंपनियां भी आज हिंदुस्तान में आ रही हैं।

5.00 P M

तो उपसभाध्यक्ष महोदया, — यह कहना चाहूंगी कि भारत जैसे देश के जो अपूर्व संसाधन हैं, प्राकृतिक संसाधनों की हमारे देश में कमी नहीं है, लेकिन हम इन प्राकृतिक संसाधनों का किस तरह विवेक-परक ढंग से इस्तेमाल करें, यह विचार योग्य है। हम चाहते हैं कि यह प्राकृतिक संसाधन हमारे देश की व्यापक जनता को एक आरामदायक जीवन दे सकें, लेकिन हम ऐसी बहुराष्ट्रीय कंपनियों को निमंत्रण न दें, जो सिर्फ अपने मुनाफे की खातिर ऐसे ऐसे उद्योगों को लाएं, तो हमारे समाज में सिर्फ उपभोगतावाद को जन्म दें। ऐसे उद्योगों की हमारे यहां जरुरत नहीं है बल्कि हमें यह निश्चित करना है कि हमारे देश को किस चीज की जरूरत है, किस चीज की जरूरत नहीं है। इसलिए हुं माननीय मंत्री जी से कहना चाहूंगी कि अगर वास्तव में आप पर्यावरण के प्रति सचेत हैं, अगर आप वास्तव में पर्यावरण के प्रति जागरुक हैं और अगर आप समझते हैं कि वास्तव में पर्यावरण के क्षेत्र में आपको एक अहम भमिका निभानी है तो इस अहम भूमिका को निभाने के लिए आपको कई सीमाएं तोड़नी होंगी और इन सीमाओं को तोड़कर, जो आपकी हदबंदियां बनी हुई हैं उन हदबंदियों को तोड़कर, आपको आगे आना होगा।

उपसभाध्यक्ष महोदया, मेरा मंत्री महोदय से यह कहना है कि एक व्यापक पूरे पर्यावरण के लिए जो-जो चीजें हानिकारक हैं उन तमाम चीजों को समाहित करते हुए, एक एकीकृत विधेयक आप लेकर आएं। इस विधेयक में बहुत सारी खामियां हैं, यह इतना कमजोर विधेयक है, तमाम लोगों ने इस पर अपने विचार रखे हैं। मैं इसके बारे में नहीं कहना चाहती। मैं मंत्री महोदय से सिर्फ इतनी ही अर्ज करना चाहती हूं कि उन्होंने यह जो पहलकदमी की है, इस पहलकदमी का तो मैं निश्चित रूप में स्वागत करती हूं कि उन्होंने एक कदम तो उठाया है। न्याय न मिले लेकिन न्याय के लिए संघर्ष की आशा जगे तो वह भी महत्वपूर्ण होती है। मुझे खुशी है कि माननीय कमल नाथ जी यह जो विधेयक लेकर आए हैं यह न्याय के लिए संघर्ष की आशा तो जरूर जगाएगा और इसीलिए मैं इस विधेयक का समर्थन करुंगी, लेकिन मंत्री महोदय से मैं यह जरुर कहना चाहूंगी कि आप अपने पिछले अनुभवों को देखें। आपने जो पब्लिक लाइबिलिटी एक्ट बनाया था, आप कह रहे हैं कि अभी तक हमको अनुभव ही नहीं है कि उसके तहत क्या हुआ, लेकिन आपने इसको 1991 में बनाया था और आज 1995 हो रहा है...... (समय की घंटी)...

महोदया, मैं खत्म कर रही हूं। मैं सिर्फ इतना कहना चाहूंगी कि वास्तव में पर्यावरण के इस सवाल को आप एक अहम सवाल मानें। पर्यावरण का यह सवाल कोई अलग-अलग सवाल नहीं है। यह हमारे पूरे विकास के साथ जुड़ा हुआ है। विकास के परिप्रेक्ष्य के साथ ही अगर पर्यावरण के सवाल को जोड़ेंगे तभी आप सरकार की नीतियों को बदल सकेंगे और तभी हम अपने देश के प्राकृतिक संसाधनों का सही ढंग से इस्तेमाल करके अपनी भावी पीढ़ी के लिए कुछ छोड़ जाएंगे, जो कि भावी पीढ़ी के लिए हमारा कर्त्तव्य है और उस कर्त्तव्य की जिम्मेदारी आप पर भी है, हम पर भी है।

इन्हीं शब्दों के साथ मैं इस विधेयक का समर्थन करते हुए कहना चाहूंगी कि मंत्री जी आपने कम से कम आवाज तो किया, कम से कम एक कदम तो बढ़ाया है, लेकिन इस कदम को मजबूती के साथ

और सोच-समझकर उठाएं ताकि सारा आकाश, जल थल आपको बाहों मे हों और तभी आप वास्तव मै पर्यावरण को रक्षा कर पाएंगे। इतना कहकर मै अपनी बात खत्म करती हूं। धन्यवाद।

SHRI K. K. VEERAPPAN (Tamil Nadu): Madam, Vice-Chairperson, I rise to present my views on the National Environment Tribunal Bill. The hon'ble Minister, while moving the bill said that in the event of damages arising out of any accident while manufacturing, transporting, using or storing any hazardous substance, shall be conpensated without delay when this Act comes to force. I welcome this bill for it has been brought with the intention of helping the victims of such accidents by way quick disposal of the cases. Because of the absence of such a piece of legislation, cases of this nature have been pending in civil courts for many years negating the very purpose of compensation. For example, the victims of the Bhopal gas tragedy have been running from pillar to post for so many years and yet they haven't got the final judgement from the court. While moving the bill, the hon'ble Minister said that the Principal Bench of the Tribunal shall be located at New Delhi and that its Benches shall be located at Madras, Bombay and Calcutta. But I feel, Benches of the Tribunal should be located in every state in order to render speedy justice. I appeal to the Minister to consider this suggestion.

Madam, in clause 4 sub-clause (5), it is said that the application shall be accompanied by a fee of Rs. one thousand. This amount is too high and poor people won't be able to pay such huge fees. The Central Government, state Governments and representative organisations have been exempted from payment of such fees. The government should consider and exempt the public also from paying this huge fees. Again clause 10 that speaks of the constitution of the Tribunal, provides for appointment of retired judges of Supreme Court and High Courts and retired secretaries as Chairman, Vice-Chairman and Members of the Tribunal in accordance with their status. I am afraid, this Tribunal will then become a body for rehabilitation. So in the best of interest of the cause, it would be wise to appoint only sitting judges and serving persons.

This bill is silent as to whether action could be initiated against public sectors, Corporations, municipalities and other local bodies, when they turn out to be the offenders as per the provisions of this bill. These organisations should not be exempted from the purview of this bill for they too can indulge in activities in violation of the provisions of law. No one should be exempted for any reason. It is really strange that different retiring age has been prescribed for different posts. While the age of retirement is 70 for the Chairperson, it is 65 and 62 for the Vice-Chairperson and Members respectively. I think this age limit has been fixed only to accommodate the retired persons. It would be proper to have uniform retiring age for all the posts of the Tribunal.

It is a fact that several accidents involving hazardous substances take place in the country. Some time back there was such an accident near Sunguvachathiram in Tamilnadu in which a J. Jayalalitha Transport Corporation bus (named ater the Chief Minister of Tamilnadu) collided with a tanker carrying some hazardous substance. Over 50 people were killed in the accident. I have a sense of relief that this legislation will provide adequate compensation for the families of the victims.

*English translation of the original speech delivered in Tamil.

The hon'ble Minister and also hon'ble Member Mr Jagmohan said that law is not just enough to deal with this situation, far more an awareness has to be created among people. It was also said that the government should create a situation to educate the people about environmental hazards as also cleanliness. Here I wish to point out one thing. Keeping in mind the slogan 'grow more trees', we. DMK volunteers, planted sapplings throughout Tamilnadu on the birthday of our revered leader Dr. Kalaingnar last year. We did so because, our leader always wished to protect the environment for posterity. This sacred duty will continue on every birthday of our leader. My intention is only to impress upon the need for public awareness. Though this bill has certain deficiencies, I welcome it since it is the right step in the right direction. I hope the hon'ble Minister will take note of the suggestions and do his best to incorporate them in the bill. I whole-heartedly support this bill on behalf of D.M.K.

उपसभाध्यक्ष (कुमारी सरोज खापर्डे) : **अंसारी** जी, संक्षेप में बोलिएगा ।

श्री जलालुदीन अंसारी (बिहार) : ठीक है । उपसभाध्यक्ष महोदया, माननीय मंत्री जी ने राष्ट्रीय पर्यावरण अधिकरण विधेयक, 1995 पेश किया है । इस बिल में कुछ त्रुटियां जरूर हैं, फिर भी मैं अपनी ओर से और अपनी पार्टी—भारतीय कम्युनिस्ट पार्टी की ओर से इस विधेयक की जो मूल भावना है उसका हम स्वागत करते है ।

इस बिल में पहली बात यह है, जो अभिकरण बनाया गया है, इसमें जो अध्यक्ष, उपाध्यक्ष, न्यायायिक सदस्यों और तकनीकी सदस्यों की व्यवस्था है, इसमें उनकी आयु सीमा निर्धारित नहीं है । मैं चाहूंगा कि उनकी आयु सीमा निर्धारित होनी चाहिए, क्योंकि जितने भी ट्रिब्यूनल बनाए गए हैं उनमें अधिकांश सेवानिवृत्त लोगों को भर दिया जाता है । जिनको न दिखलाई पड़ता है, न सूझता है और न शारीरिक क्षमता ही होती है । इसलिए वह ट्रिब्यूनल अपने कामों को सही तरीके से अंजाम नहीं दे पाता है । मंत्री महोदय ने इस बात को कहा है कि सुप्रीम कोर्ट या हाई कोर्ट के जज रहें, हम इसका स्वागत करते है । लेकिन सेवानिवृत्त लोगों को उसमें पद स्थापित न किया जाए, ताकि वह ट्रिब्यूनल सक्षम तरीके से चले मुझे यह कहना है । साथ ही साथ उन्होंने यह भी कहा है कि अभी बम्बई, कलकत्ता और मद्रास में ही अभिकरण की बैंच खोली जाएगी । मेरा सुझाव होगा कि अपने देश में अभी पर्यावरण की सुरक्षा की अति आवश्यकता है, उसको ध्यान में रखते हुए सभी राज्यो की राजधानियों में अभिकरण की बैंच खोलनी चाहिए । इसके लिए उनको साधन मुहैया करने होंगे । इस नाम पर कि साधन ही नहीं हैं, सभी जगह अभिकरण के बैंच नहीं खुल सकते हैं तो यह संयुक्त राष्ट्र संघ के सम्मेलन मे जो पर्यावरण की सुरक्षा और देशों के विकास की संभावनाओं को ध्यान में रखते हुए आज प्रदूषण से समस्या उत्पन्न हो गई है, उसका बगैर निराकरण किए उन लक्ष्यों को प्राप्त नहीं किया जा सकता है । इसलिए यह हमारा सुझाव है कि ट्राइब्यूनल की बैंच की स्थापना सभी राज्यों की राजधानियों में की जानी चाहिए और उसकी व्यवस्था इस बिल में भी होनी चाहिए । इस बिल की जो सबसे बड़ी कमजोरी है कि जो प्रदूषण हो रहा है पर्यावरण में, आप दिल्ली को ही ले लीजिए । इतनी गाड़ियां चलती हैं, हम नही कहते हैं कि सभी गाडियों को बंद कर दिया जाए लेकिन उससे जो धुंआ निकलता है, आप चलते हैं, हम सब चलते हैं तो हमें लगता है कि दम घुट रहा है । यह तो शहरों की स्थिति है और इस बिल में भी शहर की ही बात अधिक की गई है । मैं जानता हूं और मानता हूं कि जितने भी कारखाने हैं, वे सरकारी हों या गैर-सरकारी, वह सीमेंट का हो, कागज का हो, रिफाइनरी हो, जो भी कारखाने हैं, उनसे पर्यावरण को प्रदूषित करने वाला जो धुंआ निकलता है, वह हमारे स्वास्थ्य के लिए हानिकारक है, तरह-तरह की बीमारियां पैदा कर रहा है।

इ बिल की जो सबसे बड़ी त्रुटि है कि पर्यावरण की सुरक्षा के लिए कुछ उपाय जो होने चाहिए थे, वे इसमें नहीं हैं। इसमें तो यह है कि रज़र्डअस सब्सटैंस के चलते जो दुर्घटना होगी, उसका कम्पनसेशन दिया जाएगा। उसके लिए ट्राइब्यूनल उसके निपटारे के लिए काम करेगा और पर्यावरण को अगर सुरक्षित रखना है तो पर्यावरण प्रदूषित न हो, इसके लिए तो आपको उपाय निकालना पड़ेगा। अभी साइंस एंड टेक्नालॉजी का युग है, आप विदेशी कंपनियों को बुला रहे हैं, विदेशों से पैसा ले रहे हैं, आर्थिक उदारीकरण की नीति चला रहे हैं, तो हाई-टेक का इस्तेमाल करके इस प्रयावरण को दूषित होने से बचाइए, इसक लिए उपाय कीजिए। यह एक कमी इस बिल में ज़बरदस्त है जिसकी ओर मैं मंत्री जी का और सदन का ध्यान आकर्षित कर रहा हूं।

दूसरी जो बात मुझे कहनी है जिस पर आप विचार करें, मैं सदन के सामने कहना चाहता हूं, शहर के पर्यावरण के बारे में तो चर्चा होती है लेकिन मुझे बहुत दुख के साथ कहना पड़ता है कि आज गांवों में जो पर्यावरण प्रदूषित हो रहा है, वह फैक्टरियों के ज़रिए से नहीं, 48 साल की आज़ादी के बाद हमारे गांवों की क्या स्थिति है कि सूर्योदय से पहले और सूर्योदय के बाद हमारी महिलाएं और हमारे मर्द भाई अंधेरे में नित्यकर्म करते हैं गांवों के इर्द-गिर्द और उससे जो प्रदूषण पैदा हो रहा है वह गांवों के लोगों के स्वास्थ्य को नुकसान पहुंचा रहा हैं।

गांवों में पर्यावरण को शुद्ध रखने के लिए, गांवों के लोगों को स्वस्थ्य रखने के लिए हमारी सरकार और पर्यावरण मंत्री जी बैठे हुए हैं, उन गांवों में सुलभ शौचालय की व्यवस्था एक कोने में एक छोटी सी ज़मीन पर तो कर सकते हैं और पर्यावरण जो प्रदूषित हो रहा है और गांवों के लोगों का स्वास्थ्य जो बिगड़ रहा है, इससे तो बचाया जा सकता है। महोदया, मैं आपके माध्यम से सदन का, मंत्री जी का और सरकार का ध्यान आकर्षित करना चाहता हूं कि लगभग 50 साल आज़ादी होने को जा रहे हैं और क्या-क्या, गांव में होता है। हम लोग भी गांव के ही रहने वाले हैं। वहां क्या स्थिति है और क्या-क्या बीमारियां हो रही हैं, प्रदूषण बढ़ रहा है। मेरा अनुरोध होगा, विनम्र निवेदन होगा कि इस दिशा में भी सरकार और पर्यावरण मंत्री विचार करके ठोस कदम उठाएं ताकि गांवों में पर्यावरण को सुरक्षित रखा जा सके। लोगों को अस्वस्थ होने और तरह-तरह की बीमारियों से बचाया जा सके। यह भी मेरा जोरदार निवेदन है कि इस पर भी आप जरा विचार करें।

अंतिम बात जो मुझे कहनी है कि सरकार के यहां हर राज्य में प्रदूषण की जांच करने वाला कोई विभाग है और अधिकारी है। फैक्ट्री से जो पानी निकलता है, अभी मैं शहडौल गया था, मध्य प्रदेश में वहां कागज का एक बड़ा कारखाना है। उसका पानी सोन नदी में गिराया जा रहा है। वहां के लोगों ने मुझे बताया कि पानी गिरने से सोन नदी का पानी गंदा हो गया है और जो लोग या जानवर उस पानी को पीते हैं, वह अस्वस्थ हो जाते हैं। सोन नदी के किनारे आप बिहार तक चले जाइए। जहां-जहां उसका कारखाना है डालमिया नगर में भी कारखाने थे, कुछ बंद हो गये हैं और कुछ खुले हैं उसका पानी भी सोन नदी में जाता है। और भी कारखाने हैं जिसके चलते वह खेत में गिरा दिया जाता है जिसके कारण खेत की उर्वरक शक्ति कम हो जाती है और जो घास उगती है, वह गलती से जानवर खा जाते हैं तो बीमार हो जाते हैं और उर्वरक शक्ति भी समाप्त हो जाती है। तो इस तरह से पर्यावरण बिगड़ रहा है और इसको रोकने के लिए सरकार कोई कदम नहीं उठा रही है।

उपसभाध्यक्ष (कुमारी सरोज खापर्डे) : अंसारी जी, आप काफी समय ले चुके हैं।

श्री जलालुद्दीन अंसारी : मैं थोड़ा ही समय और लूंगा, ज्यादा नहीं लूंगा। यह बहुत बड़ी समस्या है। उपसभाध्यक्ष महोदया, यहां माननीय सदस्य लोग बैठे हैं। यह भी जानते हैं कि यह पूरे देश की समस्या है किसी एक इलाके की समस्या नहीं है। इस पर मंत्री महोदय से हम

कहेंगे कि वह इसके लिए भी कोई ठोस कदम उठाएं ताकि इससे जनता को राहत मिल सके और पर्यावरण को सुरक्षित रखा जा सके, बीमारियों को फैलने से रोका जा सके । इन्हीं शब्दों के साथ मैं इस बिल का समर्थन करता हूं ।

†شری جلال الدین انصاری "بہار":
ٹھیک ہے۔ اپ سبھا ادھیکش مہودیہ مانیئے منتری جی نے راسٹریہ پریاورن ابھیکرن ودھے یک 1995 پیش کیا ہے۔ اس بل میں کچھ ترٹیاں ضرور ہیں۔ پھر بھی میں اپنی اور سے اور اپنی پارٹی - بھارتیہ کمیونسٹ پارٹی کی اور سے اس ودھے یک کی جو کلپنا بھاونا ہے۔ مول بھاونا ہے اسکا ہم سواگت کرتے ہیں۔

اس بل میں پہلی بات یہ ہے۔ جو ابھیکرن بنایا گیا ہے۔ اسمیں جو ادھیکش اپ ادھیکش - نیایک سدسیوں اور اور تکنیکی سدسیوں کی ویوستھا ہے۔ تو اسمیں انکی آیو سیما نردھارت نہیں ہے۔ میں چاہونگا کہ انکی آیو سیما نردھارت ہونی چاہیئے کیونکہ جتنے بھی ٹریبونل بنائے گئے ہیں انمیں ادھیکانش سیوا نورت لوگوں کو بھر دیا جاتا ہے۔ جنکو نہ دکھائی پڑتا ہے اور نہ سوجھتا ہے اور نہ شاریرک چھمتا ہی ہوتی ہے۔ اسلئے وہ ٹریبونل اپنے کاموں کو صحیح انجام نہیں دے پاتا ہے۔ تو منتری مہودیہ نے اس بات کو کہا ہے کہ سپریم کورٹ یا ہائی کورٹ کے جج ہیں۔ تو ہم اسکا سواگت کرتے ہیں۔

لیکن سیوا نورت لوگوں کو اسمیں پراستھاپت نہ کیا جائے۔ تاکہ وہ ٹریبونل سکشم طریقہ سے چلے۔ مجھے یہ کہنا ہے۔ ساتھ ہی ساتھ انھوں نے یہ بھی کہا ہے کہ ابھی بمبئی۔ کلکتہ اور مدراس میں ہی ابھیکرن کی بینچ کھولی جائیگی۔ میرا سجھاؤ ہوگا کہ اپنے دیش میں ابھی پریاورن کی سرکشا کی اتی آوشیکتا ہے اسکو دھیان میں رکھتے ہوئے۔ سبھی راجیوں کی راجدھانیوں میں ابھیکرن کی بینچ کھولنی چاہیئے۔ اسکے لئے انکو سادھن مہیا کرنے ہونگے۔ اس نام پر کہ سادھن ہی نہیں ہیں۔ سبھی جگہ ابھیکرن کی بینچ نہیں کھل سکتے ہیں۔ تو یہ سنکیت ہے انفراسٹرکچر کے سمبندھ میں جو پریاورن کی سرکشا اور دیشوں کے وکاس کی سمبھاوناؤں کو دھیان میں رکھتے ہوئے جو آج پردوشن سے سمسیا اتپن ہوگئی ہے اسکا نیراکرن کئے ان لکشوں کو پراپت نہیں کیا جا سکتا ہے۔ اسلئے یہ میرا سجھاؤ ہے کہ ٹریبونل کی بینچ کی استھاپنا سبھی راجیوں کی

†Transliteration in Arabic Script

ذرا جو صلاحیتوں میں کمی کی جانی چاہیئے اور اسکی
ویوستھا اس بل میں بھی ہونی چاہیئے۔
اس بل کی جو سب سے بڑی کمزوری ہے
کہ جو پردوشن ہو رہا ہے پریاورن میں۔
آپ دلی کو ہی لے لیجیئے۔ اتنی گاڑیاں چلتی ہیں،
ہم نہیں کہتے ہیں کہ سبھی گاڑیوں کو بند کر دیا
جائے۔ لیکن اس سے جو دھواں نکلتا ہے۔
آپ چلتے ہیں۔ ہم سب چلتے ہیں تو ہمیں
لگتا ہے کہ دم گھٹ رہا ہے۔ یہ تو شہروں کی
استھتی ہے اور اس بل میں بھی شہری
بات ادھوری کی گئی ہے۔ میں جانتا ہوں
اور مانتا ہوں کہ جتنے بھی کارخانے ہیں
وہ سرکاری ہوں یا غیر سرکاری وہ سیمنٹ
کا ہو۔ کاغذ کا ہو۔ ریفائنری جو بھی کارخانے
ہیں۔ ایسے پریاورن کو پردوشت کرنے والا
دھواں جو نکلتا ہے وہ ہمارے سواستھیہ
کیلئے ہانی کارک ہے۔ طرح طرح کی بیماریاں
پیدا کر رہا ہے۔ تو اس بل کی جو سب سے
بڑی ترٹی ہے کہ پریاورن کی سرکشا کیلئے
کچھ اپائے جو ہونے چاہیئے تھے وہ اسمیں
نہیں ہیں۔ اسمیں تو یہ ہے کہ ہیزرڈس
سبسٹینس کے چلتے جو درگھٹنا ہوگی۔ اسکا
کمپینسیشن دیا جائیگا۔ اسکے لیئے
ٹریبیونل اسکے نپٹارے کیلئے کام کریگا۔

اور پریاورن کو اگر سرکشت رکھنا ہے
تو پریاورن پردوشت نہ ہو۔ اسکے لیئے
تو آپکو اپائے نکالنا پڑیگا۔ ابھی سائنس
اینڈ ٹیکنالوجی کا ایک ہے۔ آپ ودیشی
کمپنیوں کو بلا رہے ہیں۔ ودیشوں سے پیسہ
لے رہے ہیں۔ آرتھک ادارکرن کی نیتی
چلا رہے ہیں تو ہائی ٹیک کا استعمال کرکے
اس پریاورن کو دوشت ہونے سے بچایئے۔
اسکے لیئے اپائے کیجیئے تو یہ ایک کمی اس بل
میں زبردست ہے۔ جسکی اور میں منتری
جی کا اور اس سدن کا دھیان آکرشت
کر رہا ہوں۔

دوسری جو بات مجھے کہنی ہے جس
پر آپ وچار کریں میں سدن کے سامنے بھی
کہنا چاہتا ہوں۔ شہر کے پریاورن کے بارے
میں تو چرچا ہوتی ہے لیکن مجھے بہت دکھ کے
ساتھ کہنا پڑتا ہے کہ آج گاؤں میں جو پریاورن
پھیل رہا ہے۔ وہ فیکٹریوں کے ذریعے سے
نہیں۔ ۴۸ سال کی آزادی کے بعد ہمارے
گاؤں کی کیا استھتی ہے کہ سوریہ ادے
سے پہلے اور سوریہ استے کے بعد ہماری
مہیلائیں۔ اور ہمارے مرد بھائی اندھیرے

میں نقیہ کرم کرتے ہیں۔ گاؤں کے ارد گرد اور اس سے جو پردوشن پیدا ہو رہا ہے۔ وہ گاؤں کے لوگوں کے سواستھیہ کیلئے نقصان پہونچا رہا ہے۔

گاؤں میں پریاورن کو شدھ کرنے کیلئے۔ گاؤں کے لوگوں کو سواستھ رکھنے کیلئے ہماری سرکار اور پریاورن منتری جی بیٹھے ہوئے ہیں۔ ان گاؤں میں سلبھ شوچالیہ کی ویوستھا ایک کونے میں ایک چھوٹی سی زمین پر تو کر سکتے ہیں اور پریاورن جو پردوشت ہو رہا ہے اور گاؤں کے لوگوں کا سواستھیہ جو بگڑ رہا ہے۔ اس سے تو بچایا جا سکتا ہے۔

مہودیہ آپکے مادھیم سے سدن کا۔ منتری جی کا اور سرکار کا دھیان آکرشت کرنا چاہتا ہوں کہ لگ بھگ پچاس سال آزادی کو ہونے جا رہے ہیں اور کیا کیا گاؤں میں ہوتا ہے۔ ہم لوگ بھی گاؤں کے ہی رہنے والے ہیں۔ وہاں کیا استھتی ہے اور کیا کیا بیماریاں ہو رہی ہیں۔ پردوشن بڑھ رہا ہے۔ تو میرا انورودھ ہوگا۔ نمر نویدن ہوگا کہ اس دشا میں بھی سرکار اور پریاورن منتری وچار کرکے ٹھوس قدم اٹھائیں۔ تاکہ گاؤں میں پریاورن کو سرکشت رکھا جا سکے۔ لوگوں کو سواستھ ہونے اور طرح طرح کی بیماریوں سے بچایا جا سکے۔ یہ بھی میرا انورودھ اور نویدن ہے کہ اس پر بھی آپ ذرا وچار کریں۔

انتم بات جو مجھے کہنی ہے کہ سرکار نے یہاں ہر راجیہ میں پردوشن جانچ کرنے والا کوئی وبھاگ ہے اور ادھیکاری ہیں۔ فیکٹری سے جو پانی نکلتا ہے۔ ابھی میں شیڈول لگا تھا۔ مدھیہ پردیش میں۔ وہاں کاغذ کا ایک بڑا کارخانہ ہے۔ اسکا پانی سون ندی میں گرایا جا رہا ہے۔ وہاں کے لوگوں نے مجھے بتایا کہ پانی گرنے سے سون ندی کا پانی گندہ ہو گیا ہے اور جو لوگ یا جانور اس پانی کو پیتے ہیں۔ وہ اسوستھ ہو جاتے ہیں۔ سون ندی کے کنارے آپ بہار تک چلے جائیے۔ جہاں جہاں اسکا کارخانہ ہے۔ ڈالمیا نگر میں بھی کارخانے تھے کچھ بند ہو گئے ہیں اور کچھ کھلے ہوئے ہیں۔ اسکا پانی بھی سون ندی میں جاتا ہے۔ اور بھی کارخانے ہیں جیسے چلتے وہ کھیت

میں گرا دیا جاتا ہے۔ جسکے کارن کھیت کی اُروَرک شکتی کم ہو جاتی ہے۔ اور جو گھاس اُگتی ہے وہ غلطی سے جانور کھا جاتے ہیں اور اُروَرک شکتی بھی سماپت ہو جاتی ہے تو اس طرح سے پریاورن بگڑ رہا ہے اور اسکو روکنے کیلئے سرکار کوئی قدم نہیں اٹھا رہی ہے۔

اپ سبھا ادھیکش (کماری سروج کھاپرڈے): انصاری جی آپ کا سمے چکے ہیں۔

†[شری جلال الدین انصاری: میں تھوڑا ہی سمے اور لونگا۔ زیادہ نہیں لونگا۔ تو یہ بہت بڑی سمسیا ہے اپ سبھا ادھیکش مہودیہ۔ مانیئے سدسیے لوگ بیٹھے ہیں۔ یہ بھی جانتے ہیں کہ یہ پورے دیش کی سمسیا ہے کسی ایک علاقے کی سمسیا نہیں ہے۔ اس پر منتری مہودیہ سے ہم کہینگے کہ وہ اسکے لئے بھی کوئی ٹھوس قدم اٹھائیں۔ تاکہ اس سے جنتا کو راحت مل سکے اور پریاورن کو سرکشت رکھا جا سکے۔ بیماریوں کو پھیلنے سے روکا جا سکے۔ انہی شبدوں کے ساتھ میں اس بل کا سمرتھن کرتا ہوں]

†[ ]Transilteration in Arabic Script

उपसभाध्यक्ष (कुमारी सरोज खापर्डे) : देखिए, हम लोग टाइम ले चुके हैं लेकिन सतीश प्रधान जी ने मुझे रिक्वैस्ट की और यह भी कहा है कि मैं सिर्फ दो या तीन मिनट में अपनी बात खत्म कर दूंगा ।

श्री सतीश प्रधान (महाराष्ट्र) : मैं एक मिनट से ज्यादा समय नहीं लूंगा ।

उपसभाध्यक्ष (कुमारी सरोज खापर्डे) : आपने दो या तीन मिनट मांगे । मैं आपको चार मिनट देती हूं लेकिन आप अपनी बात चार मिनट में खत्म कर दीजिए ।

एक माननीय सदस्य : मराठी में बोलिए ।

उपसभाध्यक्ष (कुमारी सरोज खापर्डे) : मैंने जरूर मराठी में कहा होता लेकिन वह मराठी में नहीं बोल रहे हैं ।

श्री सतीश प्रधान : मैं हिन्दी में बोलूंगा । महोदया, सैक्शन--2 में जो बताया है इसमें सैक्शन--2 के "ए" में लास्ट वर्ड लिखा है—

"...but does not include an accident by reason only of war or radio-activity "

अब वार वर्ड से निकाल दिया है और रेडियो ऐक्टीविटी भी निकाल दिया है । उपसभाध्यक्ष महोदया, मैं सिर्फ मंत्री जी से यह पूछना चाहता हूं, क्योंकि मैं जिस इलाके से आता हूं, जिस एरिया से आता हूं वहां भारत सरकार का एक बहुत बड़ा उद्योग है जिसका नाम तारापुर ऐटोमिक पॉवर स्टेशन है । उसके बारे में बहुत सारी चर्चा आज तक हो चुकी है । इस सदन में भी इस विषय पर चर्चा हुई है और लोगों के दिल में यह डर है कि यहां कोई ऐक्सीडेंट हो सकता है । वहां एक्सीडेंट हो जाए तो उसका क्या परिणाम हो सकता है यह भी हम सब समझ सकते हैं ।

रेडियो एक्टिविटीज को ट्राइब्यूनल के अधिकार क्षेत्र से निकालने से, उस इलाके के सब लोगों को जो इससे आधार

[श्री सतीश प्रधान]

मिलने वाला था, ऐक्ट से, वह नहीं मिलने वाला है। इसके लिए म आपसे अनुरोध करूंगा कि आप यह जो रेडियो ऐक्टिविटीज इसमें से निकाल रहे हैं, ऐसा कृपा करके मत कीजिए। गवर्नमेंट का नुकसान होगा तो भी रेडियो ऐक्टिविटीज से लोगों को तकलीफ होने वाली है। इसको अगर आप न निकालें तो अच्छा रहेगा।

मैं दूसरा प्वाइंट यह रखना चाहता हूं कि कई बेंचेज आप बना रहे हैं। तो ये बेंचेज क्या आप सिर्फ किन्हीं एरियाज में बना रहे हैं? अगर ऐसा है तो ऐसा नहीं होना चाहिए। यह हर स्टेट में एक होना आवश्यक है। ये बेंचेज इंक्वायरी करेंगी, ऐसा कहा है, लेकिन इन्क्वायरी किस सिस्ट में से होगी इसके बारे में ऐक्ट में पूरी डिटेल में कोई बात नहीं की गयी है। तो अगर मंत्री जी इसके बारे में स्पष्टीकरण दे दें तो ज्यादा अच्छा रहेगा।

सेंट्रल गवर्नमेंट के बहुत सारे उद्योग है, स्टेट्स गवर्नमेंट्स के भी बहुत सारे उद्योग हैं, जिनसे पोल्यूशन बढ़ता है। इसके बारे में आप क्या करने वाले हैं। क्या इन बेंचेज को इसके बारे में भी निर्णय करने का अधिकार रहेगा? इस बारे में आप क्या करने वाले हैं, इस बारे में आप कुछ कहें तो ज्यादा अच्छा रहेगा, क्योंकि इस बारे में इसमें कोई स्पष्ट बात नहीं कही गयी है।

आप कमिकल्स एंड फर्टिलाइजर इंडस्ट्री है, या म्युनिस्पल और लोकल अथारिटीज हैं। ये गांव का पूरा गारबेज एक जगह पर इकट्ठा करके जलाते हैं, तो इस बारे में आप क्या कदम लेंगे? इस बारे मे हमारे यहां लोग सतर्क नहीं हैं। इस बारे में भी इंतजाम करना आवश्यक है। तो मैं आपसे यह विनती करूंगा कि इसके जूरिस्डिक्शन में इन सब बातो की आवश्यकता है।

आखिर मे एक ही बात मैं कहना चाहता हूं। जैसे अहमदाबाद एक्सप्रेस हाई वे पर मनोर मे एक बड़ा एक्सीडेंट हुआ था यहां रोड से काफी टेंकर और बहुत सारा माल ट्रांसपोर्ट होता है, और भी कारण हैं। इसलिए यह भी इसके जूरिस्डिक्शन में लाना आवश्यक है। इसको आप लेने वाले हैं या नहीं, इसके बारे में स्पष्टीकरण दें तो अच्छा रहेगा? धन्यवाद।

SHRI KAMAL NATH: Madam Vice-Chairperson I would like to thank the hon. Members who have participated in this debate on a historic legislation which is the first of its kind in the world. Much has been said on the deficiencies in the Bill which has been brought before this House after being passed by the Lok Sabha. The problems in our country, Madam, are multi-dimensional, multi-facted. We are plagued with a very large and old industry. We are plagued also with old technologies and now we are on the threshold of develpment as never before. We have this hues spate of investments. new industries coming into our counrty. So the task before us is not only to ensure that the course of development which we follow in the future will not be a course of reckless development but a course of sustainable development. How we internalise en vironmental concerns in the development-al process is a challenge for our country, for my Ministry and, I think, for all those of us in this generation who are really the trustees for the next generation and we cannot appropriate from the ture or rather misappropriate from the future. what is not ours. At the same time, there is the problem of old industries old technology employing thousands of people It is very simple to say. Let us close the industries let us shut down traffic; the problem of environment is solved'. It will not solve the problem It is too simplistic a solu-When we are looking at the question of relocation of industries. it is not merely a question of their relocation. If you want to shift certain industries or relocate certain industries, it also involves relocation of people relocation of clusters of habitation built up around the industrial areas where such factories are

there. Therefore, when we want to shift certain industries, it does not only mean shifting of the factory building and shifting of the plant and machinery. It also means relocation of the people staying in those areas.

At the same time, we have the pressure on our cities, on our major cities, and also on our emerging cities, which have exceeded their carrying capacity. The carrying capacity of these cities has exceeded, in terms of drinking water, in terms of sewage, in terms of roads, in terms of habitation.

Madam, twenty years ago, these were not the concerns. Now, a reference was made to the Stockholm Conference. We should not forget that in 1972, at the Stockholm Conference, it was Mrs. Indira Gandhi alone who participated in it as the Head of a Government. Then twenty years later we had the Earth Summit at Rio De Janeiro. In these twenty years, science and technology has progressed. Science and technology has helped us to understand the impact of our actions. Science and technology has helped us to understand the meaning of the term 'carrying capacity'. Science and technology has helped us to understand as to how our actions are affecting the climate, how they are affecting the ozone layer, how they are affecting the water table, etc. At the same time, the progress we have made in science and technology has helped us to produce more hazardous and more toxic materials. These are all facts. These are all stark facts which stare at us in the face.

During these twenty years, these concerns have grown. As I mentioned, Mrs. Gandhi was the only Head of a Government who participated in the 1972 Stockholm Conference. Twenty years later, at the Earth Summit, we had 117 Heads of Governments, Head of States. During these twenty years, these concerns have grown. Science and technology has helped us to understand as to what is the kind of development which is relevant for the future.

The problem earlier on was how man can survive with man. Earlier, it was the problem of nuclear threat. with the changing global order, the nuclear threat is no more perceived to be a serious threat. It is now the environmental threat. It is no more a question of how man survive with man. The question now is one of how man will survive with Nature.

When we look at this, we have this massive pressure of population. We have the pressures of development. We have an eco-system which encompasses the mountains, the deserts, the forests, which are not only tropical, but also temperate. We have the lakes, the ponds; the oceans and the rivers. We have industries located in almost all corners. We have rich mineral resources in some of the most precious ecological areas, in our most precious areas which are repositories of biodiversity. How do we integrate these into the developmental process? At the same time, how do we bring environment on to the centre-stage of our national agenda?

This has been the effort of the Government in the last several years. Today one hon. Member mentioned that th Environment Ministry was not heard o several years ago. Nobody even knew what the Environment Ministry was. I is true. State Pollution Control Board were not even heard of several years ago. Today, they have a decisive role. Madam, in this, our startegy has been: how d we strengthen the States, how do w strengthen the State Governments, bot in terms of their reach and in terms o their institutional buildup? This is important because it is not possible for th Central Government to be intervening every district of the country, in eve. area, in every incident of water poll tion. It is just not possible for t Central Government to be policing environmental pollutions. Our strate has been to build our institution strength in the States by providing leg

[Shri Kamal Nath]

lative strength. It is true that the Central Government does have powers of intervention, but, if the Central Government is going to intervene all the time, every time, I don't think; we will ever be able to build up the strength in the States, which is so important.

At the same time, without growing awareness and without awareness compaigns in an area like environment, I don't think, we can achieve any success until people, society, citizens and citizens groups themselves are involved in it. It is because of this that there are various programmes of the Ministry. Whether it is the National Environment Awareness Campaign, whether it is our policy of Joint Forest Management and whether it is a question of the Environmental Brigades, the Pariyavaran Vahinis, all these have been attempts at absorbing all sections of the society, whether it is industry or industrialists, whether it is the people or the citizens or it is scientists and technicians. How do we involve them in this process? I am proud to say that today we have achieved success in this. The fact is that today environment is such a matter which is discussed, debated and criticised. There are concerns expressed. There are litigations in courts. Some years ago, we had no environment litigations in courts.

These are not signs which we have to be concerned about. I think, these are signs of growing awareness. These are signs of growing concern and of a desire to act on those concerns. Today we have a few people going to courts. Today we have a few people who agitate, and there are the State Governments, the Central Government, the State Pollution Control Boards and the Central Pollution Control Board. Tomorrow, we will have much more. So, the strategy has been on how to strengthen our State Pollution Control Boards.

Madam, today, we have debated the Bill which is before this House. It is a major milestone which, I hope, again we are going to cross. The Bill is limited in scope. I very well accept that this Bill is limited in scope, but my effort is to do it milestone by milestone. My effort is not to bring in the several lakhs of industries that we have in our country. We are at the moment restricting it to hazardous industries. They are eight thousand in number. The Bill will encompass the eight thousand industries in the country. This is the first step. Again, here, our strategy is to do it milestone by milestone. It is by virtue of that, I think, we will achieve success eventually. This is one step in that direction. I think that if we try and do too much, if we try and attempt at anything bigger than this in the first stage, it will lead to a spate of litigations. We wanted to bring in this Bill. So. we have brought in this Bill to get this Tribunal in another orbit, not in the orbit of the routine, not in the orbit of the general. It is this concept and it is this objective which inherently bring in this Bill not only the power to provide for compensation but also the inherent pre-emptive power. On several points some lacunae have been pointed out and some suggestions have been given by the Members. When we frame the rules, I propose to address those lacunae and keep in view such suggestions.

I do share the concern of the Members that Rs. 1,000/- is a very high amount for the poor. When we frame the rules, we shall ensure that the poor people are exempted from paying this amount.

There are several points of general and common nature which have been made by the Members. I shall try to deal with them as briefly as I can.

One of the points raised was on the amount of compensation. We have deliberately chosen to leave this point as open-ended as possible. There are reference points to the Airlines and to the Motor Vehicles Act, but why should we restrict and peg this to a particular compensa-

tion? It is because of the special nature of this Bill, that is important for us to keep this as open-ended as possible. These reference points will enable the Tribunals to consider the various formats of compensation which are available. This reference point will help us determine what is not a fair compensation. The heads under which compensation for damages may be claimed are provided on the last page of the Bill.

One crucial thing in this Bill is the damage to environment. It is not only a question of damage to a person or personal property, but the damage to the environment. This is what this Bill has addressed itself to.

One of the questions asked was, where would the money come from and who would receive that compensation? Supposing somebody was to say that an environment in a lake or a pond or a river has been damaged, who will receive that compensation? This will be credited to the Environment Relief Fund, which has been created by the Government under the Public Liabilities Insurance Act. If there is a shortfall, where a compensation cannot be paid, that money will come from the Environment Relief Fund. So, these concerns of the Members are very valid and they have been envisaged in the Bill. We have tried to address them in the best possible way.

One of the points raised was that there are not enough Benches. In the first instance, we should have more Benches. I myself want to see more and more Benches, but this, as I said, is only a start. This is the one milestone we are crossing. We propose having Benches in other States, where the pollution load is high, where the hazardous industries are there and where the need is felt.

A point was made by the hon. Member from Madhya Pradesh, Shri Suresh Pachouri, on having a Bench in Bhopal. Bhopal has a very special significance. Bhopal has witnessed one of the gravest tragedies of hazardous material. It is the Bhopal gas tragedy which inspired this Bill. It is after the Supreme Court's pronouncements on this in the case of the Bhopal gas tragedy that we felt that some kind of mechanism is needed. So, obviously Bhopal does find a very special place in the whole concept of this Bill. I would like to inform the hon. Members that as soon as the State Government provides a space for this, a court may be set up in Bhopal because of its special significance not only nationally, but also internationally. When you tell anybody in the world anything about Bhopal, it gets automatically linked to the major tragedy, the worst of its kind, which happened in Bhopal. So, we shall definitely have it in Bhopal.

One of the point made was that there is no NGOs involvement. One of the special features of the Bill is that consultative power of the Tribunal and the members of the Tribunal. The Tribunal will have access to expert opinion. They will have access to NGOs. It is because of this access, we believe that the spectrum with which this Tribunal will be able to view things, will be able to arrive at findings, will be able to adjudicate correctly, will be enhanced. That is another special feature of this Tribunal.

There are questions that the time limit is not adequate. We shall look at this aspect when we frame the rules.

One of the points made was how the functioning of the Tribunal can be so determinant as it is bring said that it will work on the basis of na-

tural justice. That is the special feature of this Bill. We do not want to tag it with set procedures and rules.

Madam, today by sitting here, we cannot envisage much or envisage what will happen in the next two or three years during the operation of this Bill. So, we thought that the Tribunal would frame its own procedures. It shall be set in accordance with the principle of natural justice because situations may change, circumstances may be different. It is because of that, that this Bill has to be special, this Tribunal has to be different from all other such tribunals, from all other such mechanisms which have been created in the past. This is the whole object of the Bill. We want to get out of the routine. We want to get out of the ordinary thing. We want to have something which is special. We want to have something which is going to act fast. The speed with which it shall act will be taken into account. We shall again incorporate it in the rules because if they are going to take four years, then, we don't require this Bill. It is because of the speed, it is because of the objectivity, it is because of the object of making the liability unlimited that we need this Environment Tribunal. This is the first experience of ours. It is the first of its kind in the world. We don't have any reference points. We don't have any models to look at. We don't have any experience. But we will gain experience in this, as we go down the road. Whatever deficiencies we find, we shall attempt to remove them and streamline the whole thing.

One major concern which has been expressed is that today in the light of the economic policies, a large number of industries are coming up which are being discarded from the developed countries and industries which are going to manufacture hazardous and toxic materials are coming up here. In other words, rejected industries of the developed countries are being moved to India. But I must dispel this impression from the Members' minds. This has been in the Press, in the international Press, wherein they have referred to the Third World countries. Madam, I want to say with all the emphasis at my command that India is not going to accept such industries. No such industries are coming to India which are being rejected by the developed countries. Today, we have a technology base. Today, we have an intellectual repository in our country. We have a great intellectual potential in our country. We have our natural resources. We don't need such industries. Our legislation is in its place which can prevent such industries.

SHRI JAGMOHAN: I only want to say whether you will have the same standards as are prescribed there otherwise under the cover of laxity in our standards or lower standards, these people will go away.

Will you kindly assure us that standards which are applicable to a category of industries in the Western countries would be applicable to them here also? Then, why would they come here?

SHRI KAMAL NATH: Madam, that is a very valid concern of the hon. Member. I must say that we are not relaxing the standards in relation to other countries. For example, Singapore because of its size has to have different standards where there are certain site specifications. But a country like ours has to have different standards. Our country is very large. We look at different standards where there are specifications of safety, there are specifications of emission. We have been charged, my Ministry has been charged that we were prescribing higher standards than those prescribed

in the United States. I have no hesitation in sharing with this House that in relation to one project, my Ministry has been told that we were prescribing higher standards than those prescribed in the United States. This relates to the zoning or hazardous industries. So, we were told that our standards are higher than what has been prescribed by the Environmental Protection Authority in the United States. They brought to my notice the standards of the United States. I told them that I am not concerned with the standards of the United States. Our population is bigger. So, obviously, no development zones will be much higher. The pressures are different. So, we cannot ape the West. Much of ours, much of what we have to do has to be in accordance with India's specifications and in-built India's specifications. We are ensuring that the mistakes committed by the developed countries are not repeated here. We are takng care to see where the developed countries have made their mistakes. We are ensuring that our standards are, in no way, less. We have this problem, of course, in terms of emission standards of motor vehicles. Our emission standards, as on date, are not as per the international standards. But, two years ago, I had set the emission standards for vehicular pollution which become applicable in 1996. And the second phase of it will become applicable in 1999 — one of the hon. Members mentioned it — when all two-wheelers, three-wheelers and four-wheelers have to meet the standards. The first part will be implemented by 1996 and the second part, by 2000. It is all very well to set emission standards. But they cannot be met. We have to ensure that our vehicle manufacturers have the technology and the time to change to that technology; we have to ensure that we give them the proper fuel, that we give them unleaded fuel-we have to ensure that the diesel they get does not have a very high sulphur content, outside global standards. Today, our diesel has a very high sulphur content. It cannot be sold in other countries. Taking this into consideration, we have now the 1996 standards which have to be met by two-wheelers, three-wheelers and four-wheelers. Which on this point, I will answer the question of my friend, Mr. Suresh Pachouri. He has asked whether there is any manufacturer who will not be able to meet the standards in 1996. Yes, there is one manufacture who has informed us that they will not be able to meet the standards in 1996. They want an extension of the time-limit.

DR. BIPLAB DASGUPTA (West Bengal): Can I put one question? My question is very simple. On the one hand, our Minister has been rightly concerned about the emissions and all that. It is perfectly legitimate. On the other hand, I find that there has been an explosion in the number of two-wheelers, three wheelers and four-wheelers, cars in the last 10 years. It goes on increasing. What is the Government doing to limit their number? Do they think in terms of putting limit to the domestic production or import and all that? At the end of the day, most of the pollution is caused by these vehicles and if you cannot limit the number of vehicles you cannot control pollution. It is as simple as this. What steps are the Government taking towards this? That is one question.

The second question is one on urbanisation. Even before 'environment' became a fashionable thing, in India, we had certain limits to urban growth. For instance, certatn types of industries were not permitted in big cities. Now, I find that under the impact of the new economic policy, those standards are being relaxed and the industries which were not permitted earlier into the big cities are now being permitted.

I would like to get a response from the hon. Minister as to w

the policy of the Government would be on these two very important issues.

श्री सुरेश पचौरी : बहुत-बहुत धन्यवाद महोदया। मैं आपके माध्यम से मंत्री जी से केवल यह जानना चाहूंगा कि जो व्हीकल मेन्युफेक्चरर हैं, जिनके लिए एमीशन स्टेंडर्ड अप्रैल, 96 फर्स्ट फेज में तय किया गया है और जिन्होंने अभी से यह कह दिया, जैसा कि मंत्री जी ने स्वीकार किया है, कि उनके लिए संभव नहीं होगा कि वे एमीजिन स्टेंडर्ड अप्रैल, 96 के बाद उन नार्म्स को स्वीकार करें, तो मैं आपके माध्यम से उनसे यह आग्रह करूंगा कि उनको अप्रैल, 96 की भी इजाजत क्यों दी जा रही है ? क्योंकि व्हीकल की वजह से दिल्ली जैसी मेट्रोपोलिटिन सिटी में सबसे ज्यादा पॉल्यूशन हो रहा है और आपने खुद स्वीकार किया है कि कुछ मेन्युफक्चरज ऐसे हैं, तो मैं जानना चाहूंगा कि वे कौन से हैं और उनके खिलाफ आप क्यों नहीं कार्रवाई कर पा रहे हैं ?

SHRI SANATAN BISI (Orissa): Madam, I need a clarification. So far as the definition of.....

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): You can seek the clarification after the Minister's reply is over.

SHRI KAMAL NATH: Madam, with regard to the hon. Member's question as to why we are not restricting the number of two-wheelers and three-wheelers, ...(*Interruptions*).

DR. BIPLAB DASGUPTA: And four-wheelers.

SHRI KAMAL NATH: ....it is true that in our major cities which have a very high pollutant load that is localised over the cities, a large proportion of that—for example, in a city like Delhi—65 per cent, is attributable to vehicular pollution. And out of this 65 per cent, the major delinquents are the two-wheelers and three-wheelers. Three-wheelers are a major delinquent. The pollution by these vehicles can only be controlled either from the supply side or from the demand side.

Now, in certain cities of the world, where there is a large amount of vehicular population, there are controls. All vehicles cannot be on the road on the same day. I think it is for the concerned State Governments and that is the point I was trying to make right in the beginning that they must see what in the interest of their cities is, whether in terms of siting of factories or industries The Industrial Policy of 1991, I remember. when this was being formulated, the Cabinet very clearly considered this and used the word "subject to environmental concern", and said that this will be allowed, that will be allowed, but, qualified it by saying, 'subject to environmental concern.' Every State Government has its own Pollution Control Board. We have empowered them under the Air and Water Acts to exercise powers. They are empowered by the local zoning laws under the Master Plans. (*Interruptions*)

DR. BIPLAB DASGUPTA: Unless you control the supply of cars by limiting the domestic production of automobiles and by restricting the import of automobiles whatever other controls you might impose, will not solve the problem. For example, rotating the cars which will be there on the streets according to the even number or odd number, all types of experiments are going on. But the question is, until and unless you stop this explosion is an explosion—you will not succeed. You will admit that for the last ten years, there has been a manifold increase in the number of all kinds of cars in our country and unless you limit the increase, you cannot control the vehicular pollution in any other manner. I agree

with you that it is not the job of your Ministry. But the Government has to take a policy decision in this regard.

SHRI KAMAL NATH: Madam, the per capita vehicles in our country, is perhaps one of the lowest in the world. The problem is in our major urban centres and in the emerging cities. By controlling the quantity which is being manufactured per year, are we going to deny these two-wheelers and three-wheelers.... (Interruptions)

DR. BIPLAB DASGUPTA: There are four-wheelers also.

SHRI KAMAL NATH: Four-wheelers are not only private vehicles but also buses and trucks. It is not only cars. So, are we going to deny two-wheelers three-wheelers and four-wheelers, including buses and trucks... (*Interruptions*)

DR. BIPLAB DAS GUPTA: They are not confined to buses and trucks. You see, there is a long debate going on in this respect. You must be familiar with this because you are a Minister of Environment. There is a tendency to go in for private cars. When a large number of population travelling in the private cars, can be accommodated in the buses, the argument given is, go in for Mass Rapid Transport System, go in for high subsidy for the buses, go in for the underground system and the other types of Mass Rapid Transport System so that people do not rely too much on private vehicles which will create pollution.

SHRI KAMAL NATH: I would like to draw the attention of the hon. Member to one point. He made a valid point. He is saying about the Mass Rapid Trfansport System. In the National Pollution Policy, which I laid before this House two or three years ago, I don't remember the exact date,.... (*Interruptions*)

SHRI VAYALAR RAVI (Kerala): You can adopt the system which has been prevalent in Calcutta. (*Interruptions*) They rely more upon rickshaws. (*Interruptions*)

DR. BIPLAB DASGUPTA: If you want to score cheap points, I can also do that. Don't go in for that.

SHRI KAMAL NATH: Madam, the National Pollution Policy, which I laid before this House two or three years ago, I had brought in the point of transportation, where we had said that the focus has to be on the Massive Rapid Transportation, whether it includes a tramway system or an underground system or a better public transport system and undoubtedly, that point is very valid. We need to have this than to have more vehicles in the city and I have discussed this matter with the local administration of Delhi. How do we contain the number of vehiles on the roads? So, the problem today lies in our major cities and our emerging cities, cities, which in the next ten years, will be as big as our major cities today, with the level of development and population expansion. The move, which is taking place, is again an area of great concern, that is, migration from the rural to the urban sector.

SHRI JAGESH DESAI (Maharashtra): Cars will be moving only once a day or twice a day. But public vehicles will create a lot of pollution because they will run throughout the day—ten trips, fifteen trips or twenty trips a day. That is not the solution.

6 P.M.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): This is not fair. Mr. Biplab, this is not fair. I am not going to allow this kind of debate... (*Interruptions*)...

DR. BIPLAB DASGUPTA: Madam, it is a very vital point. Please allow me.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): No, I am not allowing. Let the Minister complete his reply ...(*Interruptions*)... I am not going to allow this kind of a debate. Please continue, Mr. Minister...(*Interruptions*)...This is not fair.

DR. BIPLAB DASGUPTA: What I am saying is, if you go by energy accounting, then the amount of energy used by single cars, private cars, is enormous compared to the amount of energy per passenger used by the Mass Rapid Transport System.

SHRI KAMAL NATH: Madam, it is a known fact that per capita pollution in the case of buses is much less than that in the case of cars. That is there. Of course, there is a question: What vehicle is it going to be? Today we are also looking at what the transport system will be in the 21st century. We are in the last five years of the century, a century which has been the most violent of all centuries, a century which has seen more bomb blasts, more gas leakages, more killings, a century which has seen the greatest aggression on environment, a century in which we have slaughtered our natural resources, a century which has not spread even the ozone layer. Madam, what will be the vehicle that will be there in the 21st century? The global community is concerned about it. There are many presentations being made on this, whether it is going to be an electric vehicle or whether it is going to be a solar-powered vehicle, because with the number of vehicles available today, even with the high emission standards of date, and even with the emission standards which are applicable in the European Union today, there will be a problem: What is that zero emission vehicle? The zero emission vehicle shall provide a matter which is still being studied. us an atmosphere without being plagued by vehicular pollution. This is which is still being debated, and this issue—what is the vehicle of the 21st century?—still remains unresolved because of the talk of an electric vehicle. There is again the energy cost. There is the cost of charging a vehicle, and all sorts of problems are there. There is inverted electro-lyte process also. So, these are the questions which are raised, but I am happy to say that in India our 1996 emission standards shall provide us a substantial relief. Our 1999-standards will be equivalent to the European Union standards of today. And the hon. Member has asked: If some manufacturers cannot meet the 1996 emission standards, why should they be allowed to manufacture? This is a question which we are examining and I can say, Madam, that we will not very easily relax the norms which are being set. If there is a manufacturer who cannot meet it, then he will have to find a solution to that problem by that date and we will monitor whether he is finding a solution by that date.

Now coming to the various other points being raised, one of the points raised is that plastic wates are being dumped in our country. Our industry is using it. Madam, last year we agreed in terms of the Basel Convention that no waste would be moved from a developed country to a developing country without the approval of the recipient country's Government. Any waste which legally comes into the country, whether it is a plastic waste, whether it is layer, whether it is zinc or any other kind of waste, must have the approval from the Government or from my Ministry. In India, this is the largest industry, which is a secondary metal industery, where raw material is scrapped. We ensure that if somebody is going to import zinc scrap, for an example, a district manufacturer does not import zinc scrap; he has no facilities to deal with it—as long as that manufacturer has the facilities, he has the equipment and has taken all the care and caution and has located the

site correctly, then he is permitted, and this is done very, very rigidly. We are ensuring it. Whether it is oil waste or whether it is plastic waste, we must recognise that what is waste for a large number of developed countries is not waste for us; it is raw material for us. And if we can use it where we can use our expertise, where we can use our space, where we can use our labour and where we have built in the environmental concerns, where there are safeguards, then I think there is nothing wrong with it.

श्रीमती सरला माहेश्वरी : अभी आपने कहा कि वह आपकी अनुमति से आते हैं। मैं आपको बताऊं कि जो फिटूरा कम्पनी हैं, इसमें उसने स्वयं स्वीकार किया है कि वह जितना प्लास्टिक लेकर आते हैं, वह पूरे का पूरा रीसाइक्लिंग नहीं होता। उसका 30 से 40 प्रतिशत तक जमीन में डम्प किया जाता है, तो आप इसको फालोअप कैसे करते हैं ?

श्री कमल नाथ : मैडम, आई ऐम वैरी हैपी। मैं आभारी हूं माननीय सदस्या का कि वह मेरे ध्यान में लायी हैं क्योंकि अगर ऐसा हो रहा है तो यह गैर कानूनी है। यहां डम्पिंग के लिए, प्रश्न है डम्पिंग नॉट रीसाइक्लिंग।

Recycling is environment—friendly. But in dumping we cannot have any waste material, whether it is hazardous or toxic or whatever it is, which is brought here for dumping. Our country is not a dumping ground of the developed countries. I made it abundantly clear that we shall not accept, we will not accept, and we have not accepted legally anything which has been brought here for dumping. There have been proposals for dumping of waste oil, plastics, etc. We cannot accept it and we will not accept it. If this is happening illegally, I am very grateful to the hon. Member, इन्होंने मेरा ध्यान आकर्षित किया है। मैं इसमें जांच कर ऊंगा और जो कदम इसमें उठाने हैं, कड़े से कड़े कदम इसमें उठाए जाएंगे। One of the comments is that it is half-hearted. कि यह सब जो प्रयास है वह अधूरा रह गया है। मैं माननीय सदस्यों का यह कहना चाहता हूं और बड़े स्पष्ट रूप से कहना चाहता हूं कि यह प्रयास अधूरा नहीं रह गया। यह प्रयास पहला प्रयास है। इस दृष्टि से हमने जो प्रयास किया है, इसे धीरे-धीरे हम आगे बढ़ाएंगे। हमारी मंशा है, हमारी भावना है कि हम इसको कड़े से कड़ा बनाएं। और भी ऐसे उद्योग इसमें सम्मिलित करें। पर यह पहली स्टेज है। भविष्य में जब यह आगे कानून चलेगा, इसमें जब हमारा एक्सपीरियंस बढ़ता रहेगा

As we keep on getting experience we will keep on expanding and developing upon this. There are several other points which have been made about cement factories, about the Bhilai Steel Plant, about the fly ash problem, etc. Fly ash is a major problem. One of the hon. Members said, "Why are you installing washeries?" Today our coal contains 45% ash. Seventy-five per cent of our power generation is in the thermal sector. Our coal has 45% ash. No country in the world, I think, has 45% ash content. Besides that, stones, etc., which are carted, which are transported, to long distances are a national waste. If there is this enormous problem, besides the inefficiency of the boilers, it causes a problem of fly ash. My Ministry is in the process of formulating rules about the movement of coal which has not been washed or formulating rules for thermal stations where they will be required to use not only washed coal, but also the latest technology which is the Fluidised Bed technology. Today in my Ministry we have a Department of Clean Technologies. We keep monitoring whatever clean technology is available. Today it is

important for us to get clean technologies and not cleaning-up technologies. These cleaning-up technologies, as he says, come where the damage has already taken place and we have to clean it up. Instead of that, we want to get the top of the pipe technology and to ensure that we are getting the latest state-of-the-art clean technologies. One of the points mentioned by an hon. Member was about radioactivity.

यह रेडियो एक्टीविटी का जहा प्रश्न है। आपने तारापुर न्यूक्लीयर स्टेशन के बारे में, ऐटोमिक पावर स्टेशन के बारे में जिक्र किया है। इसमें हमने उसको नहीं जोड़ा है क्योंकि ऐटोमिक ऐनर्जी के लिए दूसरे कानून है और उसी कानून मे क्योंकि रेडियो ऐक्टिव मैटीरियल आता है इसलिए हमने इसमें इसे नही जोड़ा है। मुझे विश्वास है कि दूसर कानून, जिसमें यह आता है, उसमें जो आवश्यकता है, मुआवजे आदि की, वह उसमें पूरी होगी।

श्री सतीश प्रधान : कानून में पर्यावरण की जो कमियां रहती हैं, उसके बारे में क्या होगा ? ऐटोमिक रिएक्शन स जो पर्यावरण पर असर होता है, उसके लिए क्या रखा जाएगा ?

श्री कमलनाथ : एटोमिक एनर्जी का जो प्रभाव पड़ता है, उसमें वह पर्यावरण को भी प्रभावित करता है। ऐसा कोई प्रभाव एटोमिक इनर्जी का नहीं होता जो पर्यावरण पर न पड़े। अगर कोई ऐसी समस्या है, जैसा मैंने कहा और मुझे विश्वास है कि यह इस कानून में भी आता है। यह मेरी जानकारी के अनुसार है।

One of the apprehensions which has been expressed is why the public sector has been excluded. Madam, the public sector has been excluded. This was the concern of the Parliamentary Standing Committee. This was the concern of the other House when this Bill was debated in Lok Sabha. I agreed that this clause will be deleted. So, the public sector is on a par with the private sector.

Another concern which has been expressed is about the age of the Chairman, Vice-Chairman and Members. Madam, it has been very carefully considered. We want to bring into this Tribunal as much wisdom and knowledge as possible. These will be the parameters. We did not want to make it restrictive. The age limit has been kept high because we wanted to ensure that we have Judges retiring at a higher age, we have the retiring age of Judges much higher than what it is in the Government. That is why we have this higher age limit. We do not want to make this an area for retired bureaucrats. We have mentioned here that they are retiring, they have retired but are not tired. We will keep this concern in mind. But we must ensure that people with experience of time, experience of events and experienced in matters relating to these areas which are happening in the world, are brought into this Tribunal. So, this Tribunal is one of our institutional mechanisms. That is the objective of one of our institutional mechanisms which is different from any of its kind in the country.

In conclusion, I would like to say that this effort which we have tried to make is again one of the first steps. I have got unanimous support from this House on the Public Liability Insurance Act which I have brought in. Environment is an area which concerns us all. As an individual this is not an area where one scores points over the others. Environment is something which connects the present with the future. It is our present. It is our future and the future of our children and grandchildren. It is incumbent upon us not only as the representatives of the people, but also as members of the

society, as responsible members of the society to keep intact, to ensure that whatever course we take in this area is not clouded by attitudes which are partisan. We have seen it today and that is the spirit with which this Bill has been debated. There are some very sensible ideas and certain points which have been brought to my attention. I will deal with them separately with the Members who have mentioned specific points on pollution and environmental distress in certain areas. I will take suitable steps on that.

In conclusion, I would like to thank the hon. Members for the advice and the guidance. It is this advice and guidance, it is this support which has given my Ministry the inspiration to take some of the strongest steps, whether they are steps in containing industry or the environmental impact assessment procedures.

The major industries are required to go through the environmental impact assessment procedure, whether it is in our environmental audit, whether it is in our conservation and preservation of our Protected Areas or National Parks or Sanctuaries All these are areas in which we have taken major steps and it is this support, this inspiration which has enabled us to do so. Thank you very much.

SHRI JAGESH DESAI: This is regarding the chemicals which are toxic and which are discharged into the rivers. This is not tolerable. Is the Government thinking of taking some steps to impose a cess on those industries which buy cheap chemicals which are harmful and discharge the affluents into the rivers? About four to five years back a study was done by the UNO and they have recommended certain things. Is the Government thinking on these lines?

SHRI KAMAL NATH: Madam, the emission standards or air and the discharge standards or water and soil or various industries are being prescribed. The question is: What is the receiving body? Is water the receiving body or is soil the receiving body? In the case of soil it is differerent and in the case of water it is dif. body? In the case of soil it is differ- amended the Water Cess Act. Now the industries which discharge toxic and hazardous substances into water will have to pay a water cess. If time permits, in this Session, I will be coming before both the Houses of Parliament with an amendment to the Water Cess Act. This will be for the second time in three years. What is happening today is that a very disconcerting device is being used by industries. They are diluting the water and meeting the standards. It is not solving the problem. So, we are amending the Water Cess Act. I propose to come, if time permits, in this Session, with that Bill, both in the Lok Sabha and the Rajya Sabha.

DR. BIPLAB DAS GUPTA: You did not reply to my point regarding urban location. Do you remember the point I had made about urban location? There has been a policy change on that.

SHRI KAMAL NATH: Madam, even in the case of delicenced industries, they have to be set up within a certain distance from towns. If the hon. Member would see the July, 1991 Industrial Policy announcement made by the Central Government, he will find that it is very categorically stated that even the delicenced industries and the industries which are being allowed to operate freely will not be permitted if they are to be set up within a certain distance of towns with a population of one million and above.

They would need to take an approval, as prescribed, under the Industries (Development and Regulation) Act. It is only if it is outside by 20 to 25 kilometres that they are allowed. I forget what it is. But if it is a town which has a population of one million and if it is

Shri Kamal Nath—Contd.

set up within a certain distance, they have not been precluded from the delicencing procedure of the Act.

SHRI JAGMOHAN: You have not replied to the point that I had raised about the definition of the owner. What is the meaning of the word 'or' here. If it is a company, I would like to know whether all the members of the company would be made liable or any one of them would be made liable. That point has not been touched.

SHRI KAMAL NATH: Madam, in the case of a company, it is defined as to who the manager is. There are directors and there are just sitting directors. There are share-holdrs. You cannot involve the shareholders. You cannot involve the directors who are not directly connected with the operations of the company. Those who are responsible for the operations of the company, by whatever name they may be called, will be made liable under this Act.

SHRI SANATAN BISI: So far as the definition of the owner is concerned, Section 4 of the Indian Partnership Act, 1932 defines partnership as follows: "Partnership is a relation between person who have agreed to share the profits of the business carried on by all or any of them acting for all."

SHRI KAMAL NATH: I can understand the concern of the hon. Member. The question of assigning liability and responsibility has been decided by the Supreme Court in many cases. There are many instances where the focus of this issue has been brought out very clearly. It shall be the same in this case also... (*Interruptions*)...

SHRI SANATAN BISI: As far as the definition of "firm" given in the Bill and in the Indian Partnership Act is concerned, in the case of a firm... (*Interruptions*)...

SHRI KAMAL NATH: I don't think such ambiguity exists here. If it does exist, as the hon. Member says, we will clarify it in the rules.

श्री जलालुद्दीन अंसारी : मैडम...

उपसभाध्यक्ष (कुमारी सरोज खापर्डे) : हम लोगों ने काफी सवाल पूछ लिए हैं अंसारी जी। काफी सवाल आपने पूछे हैं और मिनिस्टर का जवाब बड़े विस्तृत रूप में था।

I think we should not ask any more questions.

श्री जलालुद्दीन अंसारी : मैंने बोलते हुए कहा था कि ग्रामीण क्षेत्रों में प्रदूषण को रोकने के लिए गांवों में शौचालय की व्यवस्था करने के संबंध में सरकार कुछ सोचती है ? उससे बहुत लोगों का, ग्रामीण जीवन का स्वास्थ्य गिर रहा है। इस संबंध में मंत्री महोदय की कोईसोच समझ है या नहीं है, या कोई योजना बनाई है कि नहीं ?

†[شری جلال الدین انصاری: میں نے بولتے ہوئے کہا تھا کہ گرامین چھیتروں میں پردوشن کو روکنے کیلئے گاؤں میں شوچالیہ کی ویوستھا کرنے کے سمبندھ میں سرکار کچھ سوچتی ہے - اس سے بہت لوگوں کا - گرامین جیون کا سواستھ گر رہا ہے - اس سمبندھ میں منتری مہودے کی کوئی سوچ سمجھ ہے یا نہیں ہے - یا کوئی یوجنا بنائی ہے کہ نہیں -]

श्री कमलनाथ : मैडम, ग्रामीण क्षेत्रों के लिए कई योजनाएं हैं, केवल मेरे मंत्रालय की नहीं पर विभिन्न मंत्रालयों की योजनाएं हैं।

---

†[]Transliteration in Arabic Script.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): Now I shall put to vote the motion moved by the Minister, Shri Kamal Nath. The question is:

That the Bill to provide for strict liability or damages arising out of any accident occuring while handling any hazardous substance and for the establishment of a National Environment Tribunal for effective and expeditious disposal of cases arising from such accident, with a view to giving relief and compensation for damages to persons, property and the environment and for matters connected therewith or incidental thereto as passed by the Lok Sabha be taken into consideration.

The motion was adopted.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): We shall not take up the clause-to-clause consideration of the Bill.

Clauses 2 to 31 and the schedule were added to the Bill.

Clause 1, the Enacting Formula, the preamble and the Title were added to the Bill.

SHRI KAMAL NATH: Madam, I beg to move:

"That the Bill be passed".

The question was put and the motion was adopted.

DR. BIPLAB DASGUPTA: Madam, *we are all tried. You please adjourn* the House.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): Are you tired! You don't look tired.

DR. BIPLAB DAS GUPTA: For a better environment in Parliament, please adjourn the House.

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश) : मैडम, मेरा निवेदन है कि अगला जो वर्कमेन कम्पेनसेशन बिल है वह कल लिया जाए क्योंकि साढ़े 6 बजे गए हैं और जो कुछ स्पेशल मेंशन है उनको खत्म कर लें.... **(व्यवधान)**....स्पेशल मेंशन करा लीजिए अगर कराना चाहते हैं... **(व्यवधान)** वर्कमेन कम्पेनसेशन बिल मत लें। अगर आप चाहें तो स्पेशल मेंशन के लिए जितने बैठे हैं उनको निपटा लें... **(व्यवधान)**

उपसभाध्यक्ष (कुमारी सरोज खापर्डे) : अगर सदन चाहे तो

Now I can take up the Special Mentions. There is no problem. I will not take up the Special Mentions. Now, Shri Govindrao Adik.

SHRI MD. SALIM: Madam, there is no Cabinet Minister. Special Mention are addressed to the Ministers concerned. Now there is no Government here. Then, what is the use of making the Special Mentions?

श्री दिग्विजय सिंह : साढ़े 6 बज गए हैं।

उपसभाध्यक्ष (कुमारी सरोज खापर्डे) : मंत्री जो हैं, पार्लियामेंट्री अफेयर्स मिनिस्टर हैं।

श्री दिग्विजय सिंह : कैबिनेट मिनिस्टर के बिना हाउस नहीं चलेगा, यह पहले तय हो चुका है... **(व्यवधान)** सरकार सीरियस नहीं है तो हाउस मत चलाइए ... **(व्यवधान)**

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): So, I shall adjourn the House till 11.00 a.m. tomorrow.

The House then adjourned at twenty-five minutes past six of the clock till eleven of the clock on Wednesday, the 31st May, 1995.